

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH: KOLKATA**

**Original Application No. 23**

**2026  
/2025/EZ**

(Section 14 R/w Section 18 (1) & (2) Of The National Green Tribunal Act)

**In the matter of**

**Paribesh O Aranya Sankalp  
Through Milan Rakshit**

**...Applicant**

**Versus**

**State of West Bengal & Ors.**

**....Respondents**

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Date: 03.11.2025  
Place: New Delhi

## SYNOPSIS

This petition raises substantial questions regarding encroachment of the forest land as such, out of implementation of the Forest (Conservation) Act, 1980, and the Environment (Protection) Act, 1986, enumerated in Schedule I of the National Green Tribunal Act, 2010. This substantial question relates specifically to the encroachment upon forest land which was declared protected forest by publication in the Gazette Notification dated 12.07.1962, issued by Department of Forests, The Calcutta Gazette, whereby the land under Mouza Parbatipur, J.L. No. 10, Cadastral Survey plot No. 402, 485, 578, Bankura, West Bengal was declared a protected Forest. The encroachment of forest land and construction activity therein, constitutes a clear environmental issue, impacting ecological balance, biodiversity, and the rights of the public at large, thereby squarely falling within the ambit of the Tribunal's jurisdiction under Section 14 of the NGT Act, 2010.

As per the latest Record of Rights shown on the website of The LAND AND LAND REFORMS AND REFUGEE RELIEF AND REHABILITATION DEPARTMENT vide link <https://banglarbhumi.gov.in/BanglarBhumi/Home.action#>, the J.L. No. 10, Police station Mejia, Dag no. 485/578, having a total area of 18.4 acre (*As per the cadastral survey plot no. 485 and 578 declared as protected forest land vide the Gazette Notification dated 1962*) has been illegally classified as Danga Land (Non Forest land) in collusion with local authorities, the Block Land Revenue Officer, Bankura Collectorate, Bankura, Govt. of West Bengal (BL & LRO, Bankura), the Divisional Forest Officer, Bankura North, Bankura Govt. of West Bengal (DFO Bankura), Politicians, local goons and the other encroachers. As per the mentioned website this land is shown in the name of around 250 illegal occupants.

This Protected forest has been illegally occupied and put into use by illegal occupants including Respondent no. 5. and around 250 other illegal occupants. These illegal occupants are carrying out illegal construction, digging the ground, cutting trees and in furtherance recently started further unlawful construction of an overbridge. This illegal occupancy/encroachment on protected forest land is without any approval from the Central Government as mandated under Section 2 of the Forest Conservation Act, 1980.

Against these illegal occupancy/encroachment of protected forest land, a Case No. 1001/2025, titled "*Mahibul Islam (On behalf of and represented by Forest range officer, Mejia) Vs Deepak Kumar Shaw (On behalf of Shyam Steel Manufacturing Ltd.)*" was filed before the court of Ld. S.D.E.M, Bankura, U/s 163 Bhartiya Nagric Suraksha Sahinta (BNSS) 2023. In this case an order dated 11.09.2025 was passed by Ld. S.D.E.M, Bankura directed the Block Land & Land Reforms Officer (BL & LRO, Bankura) to enquire and report regarding the dispossession and the allegation levelled against the Shyam Steel Manufacturing Pvt Ltd. for illegally occupying forest land. The Officer in Charge (OC), Mejia Police Station, was also directed to report on breach of peace and maintain vigil.

In Case No. 1001/2025, a notice dated 12.09.2025, was also issued by the Ld. S.D.E.M Court to M/s Shyam Steel Manufacturing Ltd directing them "*not to commit anything centering on the said schedule that might disrupt public order*" This direction was particularly in relation to the scheduled Land that is Bankuraa, PS- Mejia, Mouza- Parbatipur, JL No. 10 Dag/Plot No. 485/578 as per Forest Notification No. 931 dated 08/09/1962. Despite this notice to M/s Shyam Steel Manufacturing Ltd, the construction on the protected Forest Land continued damage to the environment and, risking public safety.

In response to the direction vide order dated 11/09/2025, in Case No. 1001/2025,

The BL & LRO vide report dated 08.10.2025 confirmed the ongoing construction by M/s Shyam Steel and others and it clearly stated that :

*“It is also found that the first party has no L.R. CLR record in their name with respect to the disputed Plot No. 485/578. During the investigation, the first party produced a certificate claiming 34.47 acres in Plot Nos. 485 and 487 of Mouza Parbotipur relating to acquisition for the Forest Department. However, in respect of Plot No. 485/578, no such documentation was found except for Forest Notification No. 932 of 1962.*

*At present, it is seen that the second party, Shyam Steel Manufacturing Ltd., through its Director, has dumped soil and filled a portion of the land recorded in their possession, which has led to a dispute between the two parties. This report is hereby submitted for your information and for taking necessary action.”*

That even though this report clearly accepted the fact that the Respondent No. 5 that is Shyam Steel is encroaching the said land but it wrongly perpetrated that other than the Forest Notification No. 931 of 1962, there is no other record presented by the Forest Department whereas it is important to note herein that the Forest Notification No. 931 of 1962 itself is conclusive proof that the land in Plot No. 485/578, Mouza Parbotipur, is protected forest land, and the sanctity of this Gazette Notification cannot be challenged or diluted without prior approval from the Central Government as mandated under Section 2 of the Forest Conservation Act, 1980. No such central government approval has been produced or demonstrated by Respondent No. 5, Shyam Steel Manufacturing Ltd., to justify their unauthorized soil dumping and filling activities on the land recorded as forest. Therefore, the Respondent's claim and occupation are illegal as the Forest Conservation Act strictly prohibits any non-forest use of forest land without central approval, which remains absent in this case. This makes the Report's acceptance of Shyam Steel's possession and action on the land untenable and calls for immediate corrective action to uphold the protection of forest land under law.

declared as protected forest land, in the Court of Ld S.D.E.M at Bankura another Case No. 980/2025, titled “*Sujoy Mukherjee Vs Shyam Steel Manufacturing Ltd. & others*” was also filed U/s163 BNSS by Sujoy Mukherjee, member of Paribesh O Aranya Sankalp, a registered Society before District Magistrate Bankura, for illegal encroachment by M/s Shyam Steel Company Pvt. Ltd. In this case an Order dated 04/09/2025 was passed whereby the The BL & LRO., Mejia was ordered not only to investigate and submit a detailed report on the forcible encroachment but also to scrutinize and assess any risk of breach of peace and whether the actions of the Shyam Steel Manufacturing Ltd. may cause harm, danger to life or safety, or disturb public tranquility.

It is important to note that still no effective or corrective action has been taken by the concerned authorities to stop the illegal encroachment, deforestation, unauthorized construction, and environmental destruction of forest land located at Parbatipur Mouza, J.L. No. 10, Plot No. 485/578, measuring 18.40 acres in Bankura district, West Bengal. In furtherance repeated legal notices and representations were sent by the

member of Paribesh O Aranya Sankalp, including on 13.10.2025 to the District Magistrate Bankura, on 18.10.2025 to Chairman of the National Green Tribunal, and on 19.10.2025 to the Cabinet Minister of West Bengal, wherein Paribesh O Aranya Sankalp prayed that investigation be done and construction be stopped immediately. Another representation 17/11/2025 to the District Magistrate Bankura stating that the Shyam Steel Pvt. Ltd. have started further unlawful and unscientific construction of an overbridge over the railway line of Eastern Railway, Asansol Division, West Bengal that is being done primarily by Shyam Steel Manufacturing Pvt Ltd on the Mejia-Parbatipur road under Mejia Block. The Notice further reveals that despite government engineers' inspection confirming that the construction violates prescribed safety norms, the company has illegally continued the work, even during night hours and holidays, in blatant disregard of government orders and directives. This is a further attempt to illegally occupy forest land recorded under Plot No. 485/578, J.L. No. 10, Mouza-Parbatipur.

The said plot that is at Parbatipur Mouza, J.L. No. 10, Plot No. 485/578, Bankura, West Bengal continues to be encroached with the collusion between encroachers and local officials manipulating land records and violating forest protection laws including the Forest Conservation Act, 1980 and clearly ignoring the fact that If the land is described as "Protected Forest" in the Gazette Notification dated 12.07.1962, it is legally recognized as Protected forest land. Such land is protected under the Section 2 of the Forest Conservation Act, 1980 and The National Green Tribunal Act 2010 (NGT Act).

That this encroachment is in direct contradiction with the (1997) 2 SCC 267 case titled "T.N. Godavarman Thirumulpad v. Union of India" WP(C) 202 of 1995 and Order dated 12/12/1996, the Supreme Court examined the National Forest Policy and issued certain directions among them Direction 1 is important and reads as under: *"In view of the meaning of the word "forest" in the Act, it is obvious that prior approval of the Central Government is required for any*

*non-forest activity within the area of any "forest ". In accordance with Section 2 of the Act, all on-going activity within any forest in any State throughout the country, without the prior approval of the Central Government, must cease forthwith."* Which makes it clear that any non forest activity without the approval of the Central Government is simply illegal.

Despite several formal complaints and representations submitted by the Applicant to the District Magistrate, Bankura Forest Department, Bankura and other competent authorities of the State of West Bengal, no effective action has been taken to stop the encroachment of the Protected Forest. The continuing inaction by the BL & LRO, Bankura, District Magistrate, Bankura Forest Department, Bankura and other State authorities, make this intervention by this Hon'ble National Green Tribunal imperative.

**LIST OF DATES**

<b>Date</b>	<b>Event/Description</b>
12.07.1962	<p>Forest Gazette Notification No. 931 dated 8th February 1962 officially declares the land located in Mouza Parbatipur, J.L. No. 10, Plot Nos. 485/578, Bankura, West Bengal as forest land. This notification confers upon the land the status of protected forest land under the applicable forest laws, thereby subjecting it to strict legal protections against any unauthorized construction, encroachment, or deforestation.</p>
	<p>This land, situated Mouza Parbatipur, J.L. No. 10, Plot Nos. 485/578, Bankura, West Bengal was subsequently allotted and transferred in the name of approximately 250 persons, including but not limited to Shyam Steel Company Pvt. Ltd., and others.</p> <p>Despite the declaration as forest land, the said plot is Mouza Parbatipur, J.L. No. 10, Plot Nos. 485/578, Bankura West Bengal was illegally occupied by classifying it as non-forest land (Danga) in the record of rights. This was done in collusion among local authorities, the Block Land Revenue Officer (BLRO), and the Divisional Forest Officer (DFO), Politicians and local goons and the other encroachers in whose name the land was transferred.</p>
2025	<p>Against this illegal Occupation a Case No. 1001/2025, titled</p>

	<p><i>“Mahibul Islam (On behalf of and represented by Forest range officer, Mejia) Vs Deepak Kumar Shaw (On behalf of Shyam Steel Manufacturing Ltd.)”</i> was filed under Section 163 BNSS 2023 against Shyam Steel Company Pvt. Ltd who was one of the encroachers, in the Court of Ld S.D.E.M At Bankura.</p>
2025	<p>Against this illegal Occupation in the forest land, another Case No. 980/2025, titled <i>“Sujoy Mukherjee Vs Shyam Steel Manufacturing Ltd. &amp; others”</i> was also filed U/s163 BNSS by Sujoy Mukherjee member of Paribesh O Aranya Sankalp, a registered Society to District Magistrate Bankura, for illegal encroachment by Shyam Steel Company Pvt. Ltd. in the Court of Ld S.D.E.M At Bankura.</p>
04.09.2025	<p>Vide Order dated 04/09/2025 in Case No. 980/2025, titled <i>“Sujoy Mukherjee Vs Shyam Steel Manufacturing Ltd. &amp; others”</i> was passed. wherein the Hon’ble Court directed the B.L. &amp; L.R.O (Block Land &amp; Land Reforms Officer, Mejia, to conduct an enquiry into the petition. The BL &amp; LRO Officer was mandated not only to investigate and submit a detailed report on the forcible dispossession of the Petitioner from the suit land but also to scrutinize and assess any risk of breach of peace and whether the actions of the Shyam Steel Manufacturing Ltd. may cause harm, danger to life or safety, or disturb public tranquility.</p> <p>Further in the interest of preserving law and order the Hon’ble Court further directed the O.C., Mejia Police</p>

Station, to keep close supervision and take all necessary measures to prevent any untoward incident, thereby ensuring the maintenance of peace and tranquillity in the area. The relevant portion of the Order is produced below:

*“Received a petition U/S. 163 of the Bharatiya Nagarik Suraksha Sanhita (B.N.S.S.), 2023 from the Petitioner. Perused the contents written in it. Also heard the Petitioner and the Ld. Advocate on behalf of the Petitioner.*

*Hence, it is hereby ordered that:*

*The B.L. and L.R.O., Mejia is directed to enquire into the petition and submit a specific report regarding dispossession of the Petitioner from the suit land and also to report regarding the allegation of the Petitioner as made against the O.P. member by next date.*

*The O.C., Mejia Police Station is directed to submit report and taking necessary action regarding the following points:*

*(a) Whether there is any apprehension of breach of the peace regarding the alleged matter in the locality.*

*(b) whether the very act (as alleged by the Petitioner) by the 2nd parties may cause annoyance or injury to any person lawfully employed, or danger to human life, health or safety, or a disturbance of the public tranquillity!*

*The O.C., Mejia Police Station is also directed to keep close vigil so that no untoward incident may take place over the alleged issue and peace and tranquillity is maintained in the area.*

*Inform all concerned accordingly.*

*To date: 10/11/2025.*

*Forwarded for information and taking necessary action to:*

*1. The O.C., Mejia Police Station, Mejia, Bankura.*

*2. The B.L. & L.R.O., Mejia, Bankura.*

*By Order of the Court*

*The BDO, Mejia Block der office”*

11.09.2025	<p>The Ld. S.D.E.M (S) Bankura passed an Order dated 11.09.2025 in Case No. 1001/2025, titled “<i>Mahibul Islam (On behalf of and represented by Forest range officer, Mejia) Vs Deepak Kumar Shaw (On behalf of Shyam Steel Manufacturing Ltd.)</i>”, wherein the Hon’ble tribunal directed the B.L. and L.R.O., Mejia, to conduct an enquiry into the petition filed by the Forest Range Officer regarding the dispossession of the Petitioner from the suit land, and to submit a specific report addressing the allegations made against the Respondents by the next date. The relevant portion of the order is reproduced below.</p> <p><i>“Hence, it is hereby ordered that:</i></p> <p><i>The B.L. and L.R.O., Mejia is directed to enquire into the petition and submit a specific report regarding dispossession of the Petitioner from the suit land and also to report regarding the allegation of the Petitioner as made against the O.P. member by next date.</i></p> <p><i>The O.C., Mejia Police Station is directed to submit report and taking necessary action regarding the following points:</i></p> <p><i>(a) Whether there is any apprehension of breach of the peace regarding the alleged matter in the locality.</i></p> <p><i>(b) whether the very act (as alleged by the Petitioner) by the 2nd parties may cause annoyance or injury to any person lawfully employed, or danger to human life, health or safety, or a disturbance of the public tranquillity and also submit specific report regarding whether the second party member encroach the suited plot from the Petitioner!</i></p> <p><i>The O.C., Mejia Police Station is also directed to keep close vigil so that no untoward incident may take place over the alleged issue and peace and tranquillity is maintained in the area.</i></p> <p><i>Inform all concerned accordingly.</i></p> <p><i>To date: 10/11/2025.</i></p> <p><i>Forwarded for information and taking necessary action to:</i></p> <p><i>1. The O.C., Mejia Police Station, Mejia, Bankura.</i></p>
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	<p>2. <i>The B.L. &amp; L.R.O., Mejia, Bankura.</i></p> <p><i>By Order of the Court.</i></p>
12/09/2025	<p>Notice dated 12/09/2025 in Case No. 1001/2025 titled “Mahibul Islam (On behalf of and represented by Forest range officer, Mejia) Vs Deepak Kumar Shaw (On behalf of Shyam Steel Manufacturing Ltd.),” was also sent to Shyam Steel Manufacturing company Pvt. Ltd by the Ld. Court of SDEM At Bankura. The Notice clearly stated that</p> <p><i>“You are hereby notified that a case has been filed in the Hon'ble Ld. SDEM Bankura Court centering on the said document.</i></p> <p><i>Do not commit anything centering on the said schedule that might disrupt public order.</i></p> <p><i>The date for the hearing of the said case has been fixed for 25.09.2025. Maintain peace and order until further orders, otherwise, you will be bound to appear before the law.</i></p> <p>Despite receiving this notice, Shyam Steel Manufacturing Company Pvt. Ltd. has continued its activities unabated, with construction work ongoing at the disputed forest land site. This persistent encroachment not only violates environmental protection laws and legal mandates but also risks disturbing public order, as local residents have strongly opposed the illegal occupation of their forest land.</p>
08/10/2025	<p>That a land report was requested from the Block and Land Reforms officer by the Ld. S.D.E.M court, Bankura in reference to the M.P Case No.1 1001/2025 Us 163 B.N.S.S. The Block and Land Reforms officer replied on 08/10/2025 and gave its finding stating as quoted</p> <p><i>“At present, it is seen that the second party, Shyam Steel Manufacturing Ltd., through its Director, has dumped soil and filled a portion of the land recorded in their possession, which has led to a dispute between the two</i></p>

	<p><i>parties. This report is hereby submitted for your information and for taking necessary action.”.</i></p> <p>Along with the finding the Reply dated 08/10/2025 also directed stating <i>“Therefore, the Forest Department is requested to initiate action regarding the location and requirement of the land”</i> But still no action has been taken yet.</p>
13.10.2025	<p>A legal Notice was also sent by Sujay Mukherjee, member of Paribesh O Aranya Sankalp, a registered Society, to District Magistrate Bankura with the Subject <i>“Illegal Handling over of the land under the forest notification being Parbatipur Mouza, JL. No. -10 Plot No.- 485/578, Total Area-18.40 acres to Shyam Steel Manufacturing Company Pvt. Limited.</i></p> <p>The relevant position of the Legal Notice is reproduced below:</p> <p><i>“Kind attention is hereby drawn that, despite repeated objections and prior intimation, it has come to our knowledge that the Land Department, particularly through the office of the BLRO, Mejia, is taking active steps to transfer or grant possession of the said land to a private entity, namely Ms Shyam Steel.</i></p> <p><i>That such act being illegal has raised the eyebrows of the common public and actions are patently illegal, arbitrary, and in direct violation of the provisions of the Forest Conservation Act, 1980, as well as the orders of the Hon'ble Supreme Court in T.N. Godavarman Thirumulpad v. Union of India Ors.</i></p> <p><i>Purportedly a public petition regarding this matter is already pending, and in the meantime the concerned organisation in the best interest of public if required shall knock the doors of the Hon'ble High Court at Calcutta and the National Green Tribunal NGT seeking judicial protection of the environment and forest ecosystem, it is incumbent upon your authority to ensure that the status quo of the land is maintained until the final adjudication of the matter.</i></p> <p><i>It is further noted with grave concern that earlier, a large number of trees valued at several crores of rupees were felled from this area, causing irreparable ecological damage and amounting to gross negligence and dereliction of duty by the concerned departments.”</i></p>

18/10/2025	<p>Further representation was sent by Sujay Mukherjee, member of Paribesh O Aranya Sankalp, a registered Society to District Magistrate Bankura and to The Chairman National Green Tribunal Eastern Zone Bench, New Town, Kolkata-700015 with the request that forest land be immediately identified and inspected on the ground, and steps be taken to free them from illegal occupation.</p> <p>The relevant portion of the representation dated 18/10/2025 is reproduced below:</p> <p><i>“With due respect, I would like to submit that the following scheduled lands, WEST BENGAL, BANKURA DISTRICT, PS-MEJIA, MOUZA - PARBOTIPUR, JL NO 10, PLOT NO - 485578, TOTAL AREA -18.40 ACRE recorded as forest land in the records of the Forest Department, have for the past several years been under illegal occupation within different mouzas of Mejia Block, Bankura District.</i></p> <p><i>Shyam Steel Manufacturing Ltd. formerly known as Shova Ispat has destroyed the forest on these lands, sold trees worth several crores of rupees, and is now incorporating these forest lands into their factory premises. Moreover, they have begun preparations overnight to construct a goods transporting road through these areas.</i></p> <p><i>Therefore, I earnestly request that these forest department lands be immediately identified and inspected on the ground, and steps be taken to free them from illegal occupation. The occupied lands, which are classified as forest areas, should be formally handed back to the Forest Department.</i></p> <p><i>All kinds of construction activities and changes in the classification of these lands must be stopped immediately. If necessary, permanent deployment of police and forest department forces should be arranged in the area until the forest lands are fully restored under the control of the Forest Department.</i></p> <p><i>It is to be noted that most of these lands are already listed in the Forest Notification and earlier records as forest jungle areas. Unfortunately, with the collusion of the factory owners and certain officials of the Land Department, the classification of these lands has been changed, and records are being manipulated in the names of persons of their choice.”</i></p>
19.10.2025	Further representation dated 19/10/2025 by Sujay

Mukherjee, member of Paribesh O Aranya Sankalp, , was sent to District Magistrate Bankura, The Birbaha Hansda Cabinet Minister and Forest and Consumer Affairs Government of West Bengal requesting for investigation, immediate stop of construction, encroachment by force, and release of forest land illegally occupied by Shyam Steel Manufacturing Ltd.

The relevant portion of the representation dated 19/10/2025 is reproduced below:

*“With due respect, I would like to submit that the following scheduled lands, WEST BENGAL, BANKURA DISTRICT, PS-MEJIA, MOUZA - PARBOTIPUR, JL NO - 10, PLOT NO-485/578, TOTAL AREA -18.40 ACRE recorded as forest land in the records of the Forest Department, have for the past several years been under illegal occupation within different mouzas of Mejia Block, Bankura District.*

*Shyam Steel Manufacturing Ltd. has destroyed the forest on these lands, sold trees worth several crores of rupees, and is now incorporating these forest lands into their factory premises. Moreover, they have begun preparations overnight to construct a goods transporting road through these areas.*

*Therefore, I earnestly request that these forest department lands be immediately identified and inspected on the ground, and steps be taken to free them from illegal occupation. The occupied lands, which are classified as forest areas, should be formally handed back to the Forest Department.*

*All kinds of construction activities and changes in the classification of these lands must be stopped immediately. If necessary, permanent deployment of police and forest department forces should be arranged in the area until the forest lands are fully restored under the control of the Forest Department.*

*It is to be noted that most of these lands are already listed in the Forest Notification and earlier records as forest jungle areas. Unfortunately, with the collusion of the factory owners and certain officials of the Land Department, the classification of these lands has been changed, and records are being manipulated in the names of persons of their choice.”*

17/11/2025	<p>That in furtherance another representation was sent on 17/11/2025 to the District Magistrate Bankura informing that the encroacher M/s Shyam Steel Manufacturing Pvt Ltd has started further illegal construction of an overbridge over a railway line of Eastern Railway, Asansol Division, West Bengal in protected forest land recorded under Plot No. 485/578, J.L. No. 10, Mouza-Parbatipur.</p> <p>The Notice further reveals that despite government engineers' inspection confirming that the construction violates prescribed safety norms, the company has illegally continued the work, even during night hours and holidays. The Notice requests immediate cessation of the illegal construction and prays for demolition of unauthorized works.</p>
	<p>Despite repeated representations, reminders, and communications addressed to the concerned authorities, including the Block Land &amp; Land Reforms Office (BL&amp;LRO), the District Magistrate, and other competent officers, no effective or corrective action has been initiated till date. Consequently, the illegal and unauthorized occupation of the said land continues unabated.</p> <p>As of the filing of this Original Application The Shyam Steel Manufacturing Pvt. Limited and others with help of political parties and local goons , forcefully, illegally violates the Forest Act and attempts to change the nature and character of the Forest Land That is Dag/Plot No. 485/578, JLNo. 10 District- Bankura, P.S- Mejia, Mouza Parbotipur,</p>

	<p>as per Forest Notification No. 931 for 1962 dated 08/02/1962</p> <p>It is respectfully submitted that the matter does not pertain merely to simple encroachment. The encroachers, in furtherance of their unlawful occupation, have started excavating the land, digging deep pits and altering the natural terrain of the forest area, and are attempting to lay a railway line over this forest land without obtaining any prior permission, approval, or clearance from the Forest Officer or concerning Authority.</p>
<b>03.11.2025</b>	Hence this OA

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, EASTERN ZONE BENCH: KOLKATA**

**Original Application No. /2025/EZ**

(Under Section 14 R/W Section 18 (1) & (2) of The National Green Tribunal Act)

**In the matter of**

**Paribesh O Aranya Sankalp  
Through Milan Rakshit**

**...Applicant**

**Versus**

**State of West Bengal & Ors.**

**....Respondents**

**MEMO OF PARTIES**

**Paribesh O Aranya Sankalp  
Through Milan Rakshit**

S/o Sh. Sridhar Rakshit

aged 41 yrs, presently

R/O Ardhagram, kshiraitor,

Bankura, Ardhagram,

West Bengal, 722143,

(Duly authorised to file this Application/Petition

by Paribesh O Aranya Sankalp, a registered Society)

**...Applicant**

**Versus**

- 1. Chief Secretary,  
Government of West Bengal  
JALASAMPAD BHAWAN,  
1st Floor,  
DF Block, Sector 1,  
Bidhannagar, Kolkata,  
West Bengal 700091**

Email: [cs-westbengal@nic.in](mailto:cs-westbengal@nic.in)

.... Respondent No.1

**2. District Magistrate and Collector, Bankura**  
Office of the District Magistrate & Collector  
Administrative Building, Bankura Collectorate,  
Bankura, West Bengal 722101  
email-dm-bank@nic.in

....Respondent No.2

**3. Block Land and Land Revenue Office (BLRO), Mejia,**  
Mejia, Bankura District, West Bengal,  
PIN 722143  
Email Id- Bllromejhia@gmail.com

....Respondent No.3

**4. Forest Department, Government of West Bengal,**  
Through  
Divisional Forest Officer (DFO) of Bankura North Division  
Bankura North Range Office,  
Machantala, Patpur,  
Bankura, West Bengal - 722147  
email-dfo\_bkn@yahoo.com

....Respondent No.4

**5. M/s Shyam Steel Manufacturing Company**  
**Pvt. Limited**  
Situating at Jemua, P.O & P.S  
Mejia, District Bankura,  
West Bengal-722143  
email- mdaga@shyamsteel.com

....Respondent No.5



**Resolve Legal**  
**Advocates & Consultants**  
**# 8, Todarmal Lane, basement**  
**New Delhi-110001**

**Email: [resolvelegaladvocates@gmail.com](mailto:resolvelegaladvocates@gmail.com)**

**M: 7042982689, 9911335676;**

**Place: New Delhi**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH: KOLKATA**

**Original Application No.**

**/2025/EZ**

(Under Section 14 R/w Section 18 (1) & (2) Of The National Green Tribunal Act, 2010)

**In the matter of**

**Paribesh O Aranya Sankalp  
Through Milan Rakshit**

**...Applicant**

**Versus**

**State of West Bengal & Ors.**

**.....Respondents**

**MOST RESPECTFULLY SHOWEATH :**

1. The address of the Counsel of the applicant is Resolve Legal, Basement at 8 Todarmal Lane, Bengali Market, New Delhi, 110001, for the service of notices of this application and the addresses of the respondents are as given above for service of notices of the applicant.
2. That the applicant is duly authorised by Resolution dated 08/05/2025 of the society Paribesh O Aranya Sankalpa Mejia, Bankura, a registered society to file the present OA. The respondents in collusion with each other have been cutting of trees, unauthorized construction, and illegal encroachment of protected forest land situated at Mouza Parbatipur Plot No. 485/578, J.L. No. 10, Bankura, West Bengal measured around 18.40 acres. The said land is clearly declared as Protected forest land under the Forest Gazette Notification dated 12.07.1962. Due to continuous violations committed by Respondents particularly Respondent No. 5, the protected forest area is being gradually destroyed. Consequently, the residents of Bankura District are already facing, and are likely to further face, serious environmental repercussions arising from such destruction. There exists a grave and imminent danger of further degradation of the

protected forest in the Bankura District, which, if not prevented, will adversely affect public health, contribute to increased pollution, and cause severe damage to the local ecosystem. Consequently the Applicant has the requisite locus standi to file this Original Application as the society is directly affected by the continuous environmental harm caused by the Respondent's actions in the protected forest.

*Copy of the resolution dated 08/05/2025 of the society Paribesh O Aranya Sankalpa is favour of Milan Rakshit is annexed as Annexure - 1*

*The Copy of the Forest Gazette Notification dated 12.07.1962 & Map of 1971 of Mauja Parbati pur JL No.10 is collectively annexed herewith as Annexure -2.*

3. The respondent number 1 is the Chief Secretary, Government of West Bengal who is responsible for the overall maintenance of the government land, including the reserve forest land and is also responsible for the non deforestation of the reserve forest lands.
4. The respondent number 2 the District Magistrate and Collector, Bankura is responsible for the District of Bankura wherein the illegal and encroachment of the forest land has been complained about in this present OA.
5. The respondent number 3 is the Block Land and Revenue officer who is responsible for the revenue records in which the land on which illegal construction has been carried out has been shown as a Reserve forest, as per the Guzzet Notification.
6. Respondent number 4 is the forest department responsible for the maintenance of reserved forest in the State of West Bengal.
7. Respondent number 5 is M/s Shyam Steel Manufacturing Company

Private Limited is the main wrongdoer who is carrying out the deforestation and illegal activities including construction in the reserve Forest land blatantly.

8. That the present application is being filed under section 14 R/w Section 18 (1) & (2) Of The National Green Tribunal Act, 2010. This Hon'ble Tribunal has the jurisdiction to hear this original application as the issue raised herein involves a substantial question (Section 2 m of NGT Act) relating to the environment, specifically the encroachment upon protected forest land. This question arises directly out of the implementation, execution, or violation of the enactments enumerated in Schedule I of the National Green Tribunal Act, 2010, including the of Forest (Conservation) Act, 1980 specifically Section 2, and the Environment (Protection) Act, 1986 specifically section 3(2)(v) of the Act. The encroachment of forest land and construction activity therein, constitutes a clear environmental issue, impacting ecological balance, biodiversity, and the rights of the public at large, thereby squarely falling within the ambit of the Tribunal's jurisdiction under Section 14 of the NGT Act, 2010.
  
9. That said land situated at Mouza Parbatipur Plot No. 485/578, J.L. No. 10, measured around 18.40 acres was encroached by the Respondents in connivance with certain officials from the BL & LRO office, Mejia, and they have fraudulently converted the classification of this land from forest "Protected Forest" to non-forest "danga" and subdivided it into private ownership, thereby leading to illegal encroachment by Shyam Steem Company Pvt. Ltd and around 250 others occupants upon the said plot that is at Mouza Parbatipur Plot No. 485/578, J.L. No. 10 .

***The copy of the Record of Rights (RoR) for No. 485/578, Mouza Parbatipur, J.L. No. 10, measured around 18.40 acres is annexed herewith as Annexure-3.***

10. That the encroachers along with their supporters, commenced digging and preparation work for the foundation of new buildings intended for both a manufacturing plant and residential use on the Plot No. 485/578, J.L. No. 10 Mouza Parbatipur. These Respondents have carried out the construction activities with active support from certain local authorities as well as officials of the Block Land and Land Revenue Office (BL & LRO), thereby facilitating their illegal occupation and development over the land in violation of legal and regulatory provisions.

***The photographs of the construction work and latest development are annexed as Annexure - 4.***

11. That against the encroachment on the said forest land that is Plot No. 485/578, J.L. No. 10, Mouza Parbatipur, measured around 18.40 acres, a Case No. 1001/2025, titled “*Mahibul Islam (On behalf of and represented by Forest range officer, Mejia) Vs Deepak Kumar Shaw (On behalf of Shyam Steel Manufacturing Ltd.)*” was filed under Section 163 of BNSS 2023. The petition clearly highlighted that the Shyam Steel Manufacturing Pvt. Limited with help of political parties and local goons, forcefully, illegally violates the Forest Act and attempts to change the nature and character of the Forest Land of the Plot No. 485/578, JLNo. 10 District-Bankura, P.S- Mejia, Mouza Parbotipur, as per Forest Notification No. 931 for 1962 dated 08/02/1962. in furtherance of their unlawful encroachment these encroachers have started excavating the land, digging deep pits and altering the natural terrain of the forest area, and are attempting to lay a railway line over this forest land without obtaining any prior permission, approval, or clearance from the Forest Officer or concerning Authority.

***The Copy of the petition in Case No. 1001/2025 is annexed as Annexure - 5***

12. That an order dated 11/09/2025 was passed in Case No. 1001/2025 titled “Mahibul Islam (On behalf of and represented by Forest range officer, Mejia) Vs Deepak Kumar Shaw (On behalf of Shyam Steel Manufacturing Ltd.),” wherein the Hon’ble Court directed the B.L. and L.R.O., Mejia, to conduct an enquiry into the petition filed by the Forest Range Officer regarding the dispossession of the Petitioner from the suit land, and to submit a specific report addressing the allegations made against the Opposite Party members by the next date.

***The Copy of order dated 11/09/2025 in Case No. 1001/2025 is annexed as Annexure - 6***

13. That the Officer-in-Charge, Mejia Police Station, was directed to submit a report and take necessary action regarding:

(a) Whether there exists any apprehension of breach of peace in the locality concerning the alleged matter.

(b) Whether the acts of the second parties (Opposite Parties) may cause annoyance or injury to any person lawfully employed, or endanger human life, health, or safety, or disturb public tranquillity; and also to submit a specific report on whether the Opposite Party members have encroached upon the suit land belonging to the Petitioner.

The Officer-in-Charge of Mejia Police Station was further directed to keep close vigil to ensure no untoward incident occurs concerning the alleged issue and that peace and tranquillity are maintained in the area.

14. That a Notice dated 12/09/2025 in Case No. 1001/2025 titled “Mahibul Islam (On behalf of and represented by Forest range officer, Mejia) Vs Deepak Kumar Shaw (On behalf of Shyam Steel Manufacturing Ltd.),” was also sent to Shyam Steel Manufacturing company Pvt. Ltd by the Ld. Court of SDEM At Bankura. The Notice clearly stated that

*“You are hereby notified that a case has been filed in the Hon'ble Ld. SDEM Bankura Court centering on the said document.*

*Do not commit anything centering on the said schedule that might disrupt public order.*

*The date for the hearing of the said case has been fixed for 25.09.2025. Maintain peace and order until further orders, otherwise, you will be bound to appear before the law.*

Despite receiving this notice, Respondent no. 4 has continued its activities unabated, with construction work ongoing at the disputed forest land site. This persistent encroachment not only violates environmental protection laws and legal mandates but also risks disturbing public order, as local residents have strongly opposed the illegal occupation of their forest land.

***The Copy of the Notice dated 12/09/2025 in Case No. 1001/2025 is annexed as Annexure - 7.***

15. That another Case No. 980/2025, titled “*Sujoy Mukherjee Vs Shyam Steel Manufacturing Ltd. & others*” U/s163 BNSS by Sujoy Mukherjee for illegal encroachment by Shyam Steel Company Pvt. Ltd and other encroachers. In this case an order dated 04/09/2025 was passed wherein the Hon'ble Court directed the B.L. and L.R.O., Mejia to conduct an enquiry into the petition filed under Section 163 of the Bharatiya Nagarik Suraksha Sanhita (B.N.S.S.), 2023, specifically to investigate the dispossession of the Petitioner from the suit land and the allegations made against the Opposite Party members. The Officer-in-Charge of Mejia Police Station was directed to submit a report regarding the apprehension of breach of peace in the locality and whether the acts of the Opposite Parties may cause annoyance, injury, danger to human life, health, safety, or disturb public tranquillity. Further directions were issued to the Police

to maintain close vigil on the matter to prevent any untoward incidents and to maintain peace and tranquillity in the area.

***The Copy of the petition in Case No. 980/2025 is annexed as Annexure - 8.***

***The Copy of the order dated 04/09/2025 in Case No. 980/2025 is annexed as Annexure - 9.***

16. That a land report was requested from the Block and Land Reforms officer in reference to the M.PCase No.1 1001/2025 Us 163 B.N.S.S by the Ld. S.D.E.M Bankura. The Block and Land Reforms officer replied on 08/10/2025 and gave its finding stating

*Upon inspection, it was found that Plot No. 485/578, measuring 18.40 acres, situated in Mouza Parbotipur, J.L No. 10, is duly recorded in R.S., K.B, and L.R. CLR records. Out of the total area, 3.44 acres (0.1815 share) is recorded in the name of the Collector on behalf of the Government of West Bengal, 0.22 acres is recorded in the name of Shyam Steel Manufacturing Ltd. under Khatian No. 1050 through its Director, and the remaining portion is recorded in the names of 250 raiyats as per the L.R. CLR records.*

*It is also found that the first party has no L.R. CLR record in their name with respect to the disputed Plot No. 485/578. During the investigation, the first party produced a certificate claiming 34.47 acres in Plot Nos. 485 and 487 of Mouza Parbotipur relating to acquisition for the Forest Department. However, in respect of Plot No. 485/578, no such documentation was found except for Forest Notification No. 932 of 1962.*

*At present, it is seen that the second party, Shyam Steel Manufacturing Ltd., through its Director, has dumped soil and filled a portion of the land recorded in their possession, which has led to a dispute between the two parties. This report is hereby submitted for your information and for taking necessary action.*

***The Copy of the Reply dated 08/10/2025 by the Block and Land Reforms officer is annexed as Annexure - 10.***

17. The applicant submits that in furtherance a legal notice was sent on 13.10.2025 to the District Magistrate Bankura, representation on 18.10.2025 to Chairman of the National Green Tribunal, and another representation on 19.10.2025 to the Cabinet Minister of West Bengal but no effective or corrective action has been taken by the concerned authorities to stop this illegal encroachment, deforestation, unauthorized construction, and environmental destruction of forest land located at Parbatipur Mouza, J.L. No. 10, Plot No. 485/578, measuring 18.40 acres in Bankura district, West Bengal. The said plot continues to be encroached with the collusion between encroachers and local officials manipulating land records and violating forest protection laws including the Forest Conservation Act, 1980 and Supreme Court directives, resulting in irreparable ecological damage and gross dereliction of statutory duties requiring urgent intervention by this Hon'ble Tribunal.

***The Copy of the representation dt 13.10.2025 to the District Magistrate Bankura is annexed as Annexure - 11,***

***The Copy of the representation dt 18.10.2025 to Chairman of the National Green Tribunal is annexed as Annexure - 12***

***The Copy of proof of service through gmail for the representation dt 18.10.2025 to Chairman of the National Green Tribunal is annexed as Annexure - 13***

***The Copy of the representation dated 19.10.2025 to the Cabinet Minister of West Bengal is annexed as Annexure - 14.***

18. That in furtherance another representation was sent on 17/11/2025 to the District Magistrate Bankura clearly informing that instead of stopping the already existing encroachment the encroachers have started further unlawful construction of an overbridge. This is being done primarily by Shyam Steel Manufacturing Ltd on the Mejia-Parbatipur road under Mejia Block. This is a further attempt to illegally occupy forest land recorded

under Plot No. 485/578, J.L. No. 10, Mouza-Parbatipur. The Notice further reveals that despite government engineers' inspection confirming that the construction violates prescribed safety norms, the company has illegally continued the work, even during night hours and holidays, in blatant disregard of government orders and directives. It is important to note that this construction poses serious safety risks, including the possibility of structural collapse, endangering lives and public safety.

***The Copy of the representation 17/11/2025 to the District Magistrate Bankura is Annexed as Annexure P-15.***

19. That it is important to note that if the land is described as "jungle" in the Gazette Notification dated 12.07.1962, it means the land is recognized as forest land, typically covered with natural vegetation, trees, and wildlife. The land is protected under various forest laws and conservation statutes including the Forest Conservation Act, 1980 (Ministry of Environment, Forest and Climate Change, India). Activities such as clearing, construction, or any non-forest use on such designated forest land require prior approval from the Central Government under Section 2 of the Forest Conservation Act, 1980 which states that:

*“Restriction on the dereservation of forests or use of forest land for non-forest purpose.*

*Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing.*

*(i) that any reserved forest (within the meaning of the expression "reserved forest" in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved;*

*(ii) that any forest land or any portion thereof may be used for any non-forest purpose;*

*(iii) that any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organisation not owned, managed or controlled by Government;*

*(iv) that any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for reforestation.*

In essence any unauthorized encroachment, deforestation, or any change of land use on "jungle" land without such approval is illegal and attracts penal provisions under forest law. And in this case no such approval was ever taken.

20. That in (1997) 2 SCC 267 case titled "T.N. Godavarman Thirumulpad v. Union of India" WP(C) 202 of 1995 and order dated 12/12/1996, the Supreme Court examined the National Forest Policy and issued certain directions in the light of the provisions of the Central Act. Direction 1 is important and reads as under: *"In view of the meaning of the word "forest" in the Act, it is obvious that prior approval of the Central Government is required for any non-forest activity within the area of any "forest ". In accordance with Section 2 of the Act, all on-going activity within any forest in any State throughout the country, without the prior approval of the Central Government, must cease forthwith."*

Which makes it clear that any non forest activity without the approval of the Central Government is simply illegal.

21. That this Hon'ble Tribunal in addition to the Hon'ble Apex Court has time and again shown great enthusiasm in preserving the environment and passing judgments that are not only important for the present but also set precedents for the future of our naturally well-endowed nation.

22. It is humbly prayed and of utmost importance that the present matter be treated with the same level of urgency by this Hon'ble Tribunal.

## GROUNDINGS

The Applicant is filing the present Original Application on the following grounds:

1. Because in the present case, forest land recorded as "Protected Forest" under Mouza Parbatipur, Plot No. 485/578, has been illegally occupied and converted into non-forest use by private entities, in collusion with the officials of the BL & LRO, through unauthorized tree cutting and concrete construction.
2. Because a land report was requested from the Block and Land Reforms officer in reference to the M.PCase No.11001/2025 Us 163 B.N.S.S by the Ld. S.D.E.M Bankura. The Block and Land Reforms officer replied on 08/10/2025 and gave its finding stating "*In reference to the*

*'Upon inspection, it was found that Plot No. 485/578, measuring 18.40 acres, situated in Mouza Parbotipur; J.L No. 10, is duly recorded in R.S., K.B, and L.R. CLR records. Out of the total area, 3.44 acres (0.1815 share) is recorded in the name of the Collector on behalf of the Government of West Bengal, 0.22 acres is recorded in the name of Shyam Steel Manufacturing Ltd. under Khatian No. 1050 through its Director; and the remaining portion is recorded in the names of 250 raiyats as per the L.R. CLR records.*

*It is also found that the first party has no L.R. CLR record in their name with respect to the disputed Plot No. 485/578. During the investigation, the first party produced a certificate claiming 34.47 acres in Plot Nos. 485 and 487 of Mouza Parbotipur relating to acquisition for the Forest Department. However, in respect of Plot No. 485/578, no such documentation was found except for Forest Notification No. 932 of 1962.*

*At present, it is seen that the second party, Shyam Steel Manufacturing Ltd., through its Director, has dumped soil and filled a portion of the land recorded in their possession, which has led to a dispute between the two parties. This report is hereby submitted for your information and for taking necessary action. '*

The Forest Notification No. 932 of 1962 is conclusive proof that the land in Plot No. 485/578, Mouza Parbotipur, is protected forest land, and the sanctity of this Gazette Notification cannot be challenged or diluted without prior approval from

the Central Government as mandated under Section 2 of the Forest Conservation Act, 1980. No such central government approval has been produced or demonstrated by Respondent No. 5, Shyam Steel Manufacturing Ltd., to justify their unauthorized soil dumping and filling activities on the land recorded as forest. Therefore, the Respondent's claim and occupation are illegal as the Forest Conservation Act strictly prohibits any non-forest use of forest land without central approval, which remains absent in this case. This makes the Report's acceptance of Shyam Steel's possession and action on the land untenable and calls for immediate corrective action to uphold the protection of forest land under law.

3. Because use of forest land recorded as Jungle for non-forest use is contrary to Article 48A of the Constitution of India, which mandates the State to protect and improve the environment and to safeguard forests and wildlife. The involvement or inaction of State authorities in permitting deforestation and construction on protected forest land constitutes a clear violation of this constitutional obligation. The Article 48A of the Constitution of India i.e *“48A. Protection and improvement of environment and safeguarding of forests and wild life- The State shall endeavour to protect and improve the environment and to safeguard the forests and wild life of the country”*,
4. Because the illegal activities of encroachment, tree felling, and construction have not only destroyed natural vegetation and forest cover but also disrupted the ecological balance of the area. The BL & LRO and other officials, who are custodians of public land, have failed in their duty by allowing and facilitating environmental destruction, thereby violating both their constitutional and moral responsibilities.
5. Because under article 51A(g) of the Constitution, it is the duty of every citizen and State authority to protect and improve the natural environment, including forests and wildlife and to have compassion for living creatures.

6. Because the destruction of forest land, illegal construction, and resulting environmental degradation caused by the Respondents directly threaten the applicant's right to live in a clean and healthy environment. The Hon'ble Supreme Court in *Maneka Gandhi v. Union of India* (AIR 1978 SC 597) held that the right to life under Article 21 guarantees a fundamental right to life – a life of dignity to be lived in a proper environment, free of danger of disease and infection. The acts of Respondents are contrary to this. The Respondents' actions have deprived local residents, including the applicant, of this constitutional right, warranting immediate redressal by this Tribunal.
7. Because the Hon'ble Supreme Court vide an order dated 25.07.2001, in (2001) 6 SCC 496 titled "*Hinch Lal Tiwari vs Kamala Devi and Ors*", held that natural resources such as forests maintain delicate ecological balance which must be protected for a healthy environment that enables people to enjoy quality life guaranteed under Article 21. The relevant para is reproduced below:

*13. It is important to notice that the material resources of the community like forests, tanks, ponds, hillock, mountain etc. are nature's bounty. They maintain delicate ecological balance. They need to be protected for a proper and healthy environment which enables people to enjoy a quality life which is the essence of the guaranteed right under Article 21 of the Constitution. The Government, including the Revenue Authorities i.e. Respondents 11 to 13, having noticed that a pond is falling in disuse, should have bestowed their attention to develop the same which would, on one hand, have prevented ecological disaster and on the other provided better environment for the benefit of the public at large. Such vigil is the best protection against knavish attempts to seek allotment in non-abadi sites.*

*14- For the aforementioned reason we set aside the order of the High Court, restore the order of the Additional Collector dated 25/02/1999 confirmed by the commissioner on 12/03/1999. Consequently, Respondents 1-10 shall vacate the land which was allotted to them....."*

The Respondent no. 5 in this case have encroached on forest land, cut trees, and constructed concrete buildings/Manufacturing units violating the principle laid down in (2001) 6 SCC 496 (Supra) and contradicting the same.

8. Because although formal complaints and representations were submitted by the Applicant to the District Magistrate, Forest Department, and other competent authorities, no effective action has been taken to stop the encroachment. The continuing inaction by the BL & LRO and State authorities reflects administrative apathy and negligence towards their statutory and constitutional duties relating to forest and environmental protection, making judicial intervention imperative.
9. Because Respondent No. 1, 2, 3 & 4 have failed to uphold the Environment (Protection) Act, 1986, Air (Prevention and Control of Pollution) Act, 1981, and the Forest (Conservation) Act, 1980 in their letter and spirit.
10. That the balance of convenience favors the applicant and the ends of justice will be frustrated if relief is not granted.

### **LIMITATION**

1. The present application is within limitation as it is filed within the stipulated period under Section 14 of the National Green Tribunal Act, 2010. The cause of action remains ongoing due to continuous violations, thereby justifying the maintainability of this application

### **INTERIM PRAYER**

1. The Hon'ble Tribunal may be pleased to direct the District Collector,

Bankura, to immediately stop the construction and all further damage to the forest in the said land till disposal of this Original Application.

### **PRAYER**

In the present circumstances and in the interest of justice, it is most respectfully prayed:

1. To direct the respondent number 1,2, 3 and 4 to demolish and remove illegal structures on the protected forest land i.e plot No. 485/578, J.L. No. 10, Mouza-Parbatipur, Bankura, West Bengal to restore its original form.
2. To direct Respondent No. 2 to initiate criminal proceedings under Sections 379, 420, 120B IPC and Section 19 of Environment Protection Act 1986 against Respondent No.5 and other illegal occupants/encroachers.
3. To impose fine and environmental compensation on Respondent No. 5 for causing irreparable environmental loss.
4. To pass any other order or directions deemed fit and proper by this Hon'ble Tribunal



**Applicant**

**Through**



**Resolve Legal  
Advocates & Consultants  
# 8, Todarmal Lane, basement  
New Delhi-110001**

**Email: [resolvelegaladvocates@gmail.com](mailto:resolvelegaladvocates@gmail.com)**

**M: 7042982689, 9911335676;**

**Date: 03.11.2025**

**Place: New Delhi**

**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE  
BENCH, KOLKATA**

OA No. \_\_\_\_\_ of 2025

**In the matter of:**

**Milan Rakshit**

...Applicant

**Versus**

**State of West Bengal & Ors.**

.....Respondents

**AFFIDAVIT**

I, Milan Rakshit S/o Sh. Sridhar Rakshit , aged 41 yrs, presently R/O Ardhamgram, kshiraitor, Bankura, Ardhamgram, West Bengal, 722143, Duly authorised to file this Application/Petition by Paribesh O Aranya Sankalp, a registered Society, presently staying at New Delhi, above mentioned Petitioner, do hereby solemnly affirm and declare on oath as under:-

1. That I am the Applicant in the accompanying OA, I am conversant with the facts and circumstances of the case as such I am competent to swear this affidavit.

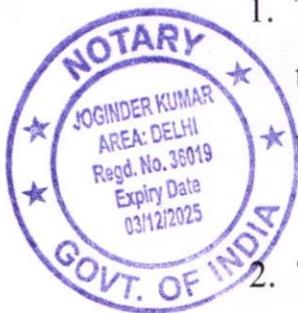
03 NOV 2025

2. That the contents of the OA have been read over, explained to me.

3. That the facts mentioned herein are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

*Milan Rakshit*  
Deponent

**Verification:**



34 03 NOV 2025

Verified at New Delhi on this 3rd day of November 2025 that the contents of the above affidavit are correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

*Soaligero*

**IDENTIFIED**

CERTIFIED THAT THE DEPOSEE  
Shri/Smt./Km. *Milan Kulkarni*  
S/o W/o D/o *Shri. K. R. Kulkarni*  
R/o *Archigram, Chitraon, Banken, Ardhan, WB, 722143*  
Identified by Shri/Smt. *Vishal Kulkarni*  
has solemnly affirmed before me at  
New Delhi on ..... at Sl. No. *27*  
that the Contents of the affidavits which have  
been read and explained to him are true and  
correct to his knowledge.

*Milun Kulkarni*  
**Deponent**

**ATTESTED**

*[Signature]*  
**NOTARY PUBLIC**  
**GOVT. OF INDIA**

*ter*  
*27/11*



নং / No.

R.T.। সুপ্রখ্যাত প্রাচীন এম. মেইন অধ্যয়ন কেন্দ্র  
অধ্যক্ষ / অধ্যক্ষ অধ্যয়ন আইন সার্ভিস অধ্যক্ষ  
কর্তৃক।

মেইন অধ্যয়ন কেন্দ্র অধ্যক্ষ কেন্দ্রীয় সার্ভিস (কেন্দ্র)  
কেন্দ্র, কলকাতা হাইকোর্ট এম. মেইন অধ্যয়ন কেন্দ্র  
এ অধ্যক্ষ বা অধ্যক্ষ অধ্যয়ন কেন্দ্রীয়  
কর্তৃক এম. মেইন অধ্যয়ন কর্তৃক।  
(কেন্দ্র কর্তৃক কেন্দ্রীয় সার্ভিস কেন্দ্রীয় অধ্যয়ন  
মেইন অধ্যয়ন কেন্দ্র অধ্যক্ষ / অধ্যক্ষ  
কেন্দ্রীয় অধ্যয়ন কেন্দ্রীয় অধ্যয়ন  
কেন্দ্র মেইন অধ্যয়ন, আইন সার্ভিস অধ্যয়ন  
অধ্যয়ন কেন্দ্রীয় অধ্যয়ন মেইন অধ্যয়ন  
অধ্যয়ন কর্তৃক অধ্যয়ন।  
কেন্দ্রীয় অধ্যয়ন অধ্যয়ন কেন্দ্রীয় অধ্যয়ন  
কেন্দ্রীয় অধ্যয়ন।

অধ্যয়ন কেন্দ্রীয় অধ্যয়ন অধ্যয়ন  
কেন্দ্রীয় অধ্যয়ন অধ্যয়ন অধ্যয়ন  
কেন্দ্রীয় অধ্যয়ন।

সুপ্রখ্যাত অধ্যয়ন  
(অধ্যয়ন অধ্যয়ন)  
PRESIDENT  
PARISH AND ARANYER SANGALPA  
MEJA - BANKURA

English version of the resolution submitted to the court.

**RESOLUTION**

- 1) Discussion about the organization
- 2) Decision on the basis of joint applications
- 3) Decision regarding legal assistance
- 4) Miscellaneous

Today, 08/05/2025, the meeting of the organization commenced under the chairmanship of the respected President, Mr. Sumanta Mondal.

At the beginning of the meeting, the Secretary, Mr. Sujay Mukherjee, discussed in detail the activities of the organization. All members actively participated in the discussion.

The Secretary, Mr. Sujay Mukherjee, informed the meeting that joint applications have been submitted to the organization from Jemuya and Namo Mejia Gopalganj, under Mejia Gram Panchayat of Mejia Block.

The joint application letters were read out in the meeting.

- 1) Illegal ownership of the land plot (Dag No -1, Mouza - mejia - record as - Bill) and Children's Park under Mejia Block, Mejia region.
- 2) Illegal construction activities by Mejia Shyam Steel manufacturing company ltd. on government lands in Jemuya and forest land related case of Parbatipur under Mejia Block.

After a detailed discussion, it was unanimously decided that in order to verify the authenticity of the applications, written information will be obtained from the government departments of Bankura District and Mejia Block through the Right to Information (RTI) Act. After receiving proper information, further legal actions will be taken.

For filing the RTI applications and for obtaining legal assistance, the Secretary and the President will sign and authenticate the necessary documents.

To obtain legal assistance, the President or the Secretary will communicate with the Bankura District Court, Calcutta High Court, and Delhi Supreme Court, and will sign the required documents.

If for any reason the President or Secretary becomes busy or unavailable due to special work, then Sri Milan Rakshit, one of the key members of the organization, will be able to carry out all the legal assistance-related responsibilities on their behalf.

The above decisions were unanimously approved and adopted.

Since there was no further discussion, the President thanked everyone and concluded the meeting.

Copy of the Notification dated  
12/07/1962

PART II]

THE CALCUTTA GAZETTE, JULY 12, 1962

1921

## DEPARTMENT OF FORESTS

## Forests

## NOTIFICATION

No. 931For.—8th February 1962.—Whereas the Governor thinks that in the case of the forest lands situate within the district of Bankura and described in the schedule below, the enquiry and record referred to in sub-section (3) of section 29 of the Indian Forest Act, 1927 (XVI of 1927), will occupy such length of time as in the meantime to endanger the rights of Government;

Now, therefore, in exercise of the power conferred by the proviso to sub-section (3) of section 29 of the Indian Forest Act, 1927 (XVI of 1927), the Governor is pleased, pending such enquiry and record, to declare, with effect from the date of the publication of this notification in the "Calcutta Gazette", such forest lands to be protected forests.

## THE SCHEDULE

## Description of forest land

District.	Police-station.	Name of Mauza.	J. L. No.	Cadastral Survey Plot Nos.
Bankura	.. Bankura	.. Vedna Purushompur	.. 264	2.
		Puramali .. ..	265	135.
		Kherosole .. ..	267	667, 709, 703.
		Chalarkanda .. ..	268	600, 592.
		Rampur .. ..	269	203, 238, 229, 524, 731.
		Gopinathpur .. ..	271	38.
		Banahambirpur .. ..	272	797, 833, 840, 853, 854, 668.
		Tiliyara .. ..	286	1, 3.
		Brindabanpur .. ..	289	190, 263.
		Churamanipur .. ..	290	73, 92.
		Uperhanda .. ..	291	483.
		Purbansalanpur .. ..	292	103, 104, 107, 110, 113, 97, 122, 123, 124, 111, 119, 120, 121.
		Khairkanali .. ..	295	836, 834, 1213.
		Kalapahar .. ..	296	104, 268.
		Kaljuri .. ..	297	2.
		Rasikanagerpur .. ..	299	2, 4, 5, 6, 7, 11, 12, 13, 14, 197, 14/961, 14/962, 14/960, 12/959, 13/958, 13/957, 13/956, 13/955, 9/954, 9/953, 9/952, 9/949, 9/950, 9/951, 9/947, 197/931, 333, 9/948.
		Ohangra Goalasol .. ..	301	201, 202, 2.
		Kharigara .. ..	302	1291, 1293, 1296, 1297, 1301, 1100, 114/1134, 1095, 1094, 1097, 1216, 1304.
		Mukundapur .. ..	306	310, 1604, 1653, 1609, 1672, 2702, 2702/3024, 2702/3032, 2704, 186.
		Baranasia .. ..	307	18, 21, 132, 1323, 1325, 2702, 2703/3024, 26/222, 74, 78, 224, 95, 186, 2763/3032, 64, 68, 70, 71, 80, 90, 109, 111, 117, 120, 122, 127, 128, 129, 130, 131, 133, 136, 177, 20/190, 24/201, 228/196, 203, 204, 26.
		Kalapasia .. ..	311	1, 2, 4, 135/6, 9, 14, 23/332, 10/133, 2704, 1309, 1321, 1323, 1325, 2702, 2702/3024, 3032.

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THE CALCUTTA GAZETTE, JULY 12, 1962

[PART I

District.	Police Station.	Name of mauza.	J. L. No.	Cadastral Survey Plot Nos.	
Bankura	Simlapan	Baradhara ..	17	806/807, 815/884.	
		Bhangadouli ..	20	38/337, 303, 306, 311, 312, 30/334, 330, 308, 319, 305, 316, 302, 310, 318, 323, 325.	
		Dubrajpur ..	168	2021/2499, 2041/2477, 2023.	
		Krishnabati ..	171	82/260.	
		Hatibari ..	168	346, 564, 664, 672, 681, 609, 670, 628, 682, 1/692.	
	Onda ..	Kokilpur ..	Patlabani ..	20	1, 56, 58, 779, 1308.
			Kadagot ..	28	279.
			Soyada Dumuria ..	29	406, 407, 1651.
			Gholkund ..	30	29, 30, 32.
			Hatibari ..	255	608, 608/651, 15/616.
			Katabari ..	265	94, 117, 863.
			Bauridanga ..	266	41, 58.
			Chak Bagmari ..	267	1/29.
			Bagmarimahoshpur	268	1/120.
			Jhatiboni ..	270	114, 604.
			Jamdahara ..	288	137/859, 296, 258/843.
			Bhadua ..	291	207.
			Medinipur ..	177	3429/3606.
			Jamdoba ..	229	180, 181, 8/673.
			Singargaria ..	232	47/319.
			Mandiha ..	175	1/743.
			Chak-Krishnagore-thakurbati.	153	86, 45.
			Koohkhatu ..	124	449, 451, 450.
			Hatibandh ..	128	62.
			Madanmohanpur ..	130	37, 94, 39.
	Aguribandh punisole	55	1096, 1779, 1512, 1325, 1610.		
	Jabalarampur ..	68	495.		
	Mojhia	Dhara ..	Bonakanali ..	5	102, 99, 104.
			Gopalpur ..	8	158.
			Parbatipur ..	10	402, 485, 578.
			Jamna ..	11	1907, 1799, 1717, 2297, 2383, 2385, 2386, 2391, 2395, 1417/2434, 1720, 1793, 2332, 2340, 2348, 2357.
			Kalraitore ..	12	737/2331, 1634, 1766.
			Jotariram ..	14	253.
Jugibag ..			15	273.	
Togharia ..			17	895/1282.	
Chandria ..			34	126, 140, 143, 187, 776, 144, 233, 252/815, 750/832, 281/816, 203/790, 68/777, 765/824.	

Copy of the Map  
of 1971

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Annexure P-2

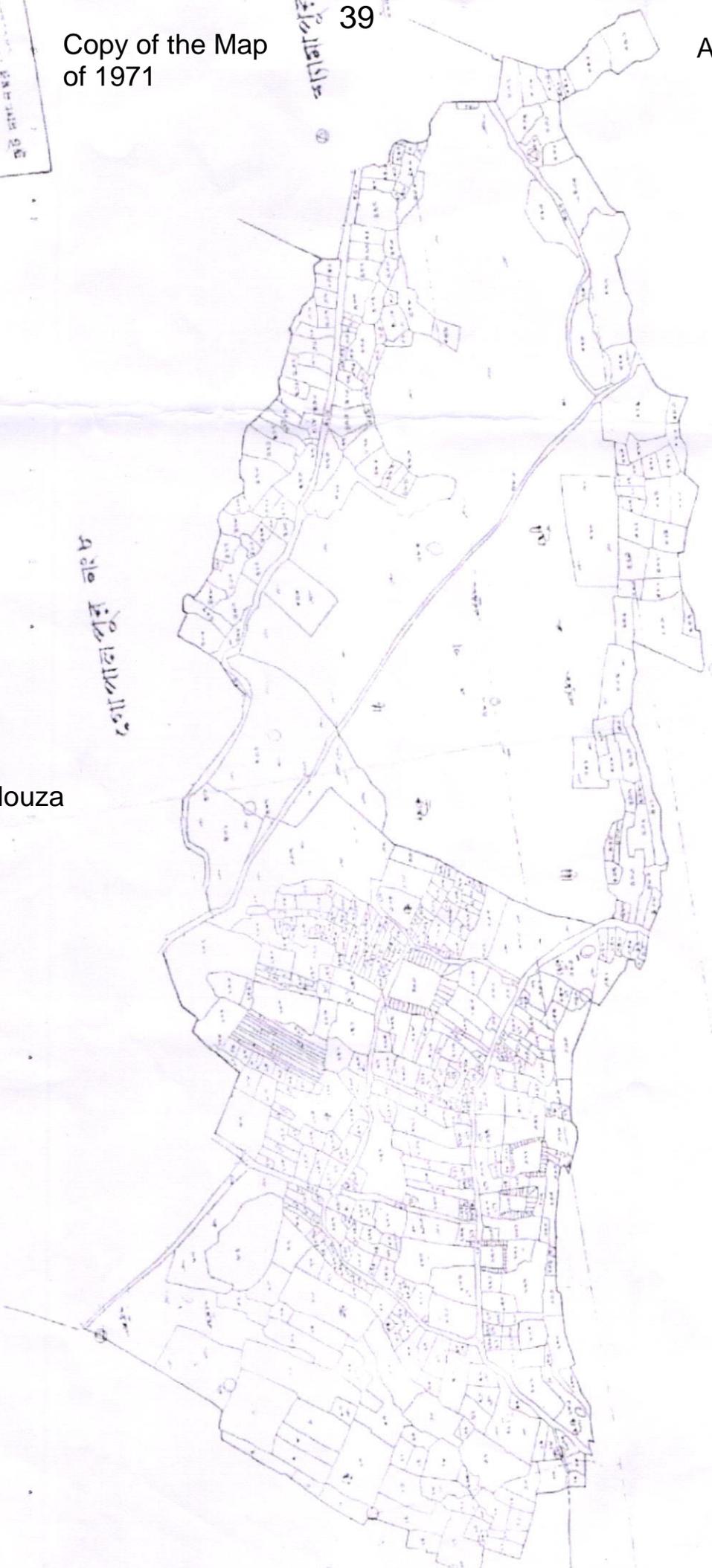
সংখ্যা: ১০/৭১  
তারিখ: ১৫/০৮/৭১  
স্বাক্ষর: [Signature]  
পদবী: [Title]  
স্বাক্ষর: [Signature]  
পদবী: [Title]

গোপালপুর

জমুয়া

Gopalpur Mouza  
JL No.8

Jemua  
Mouza JL  
no. 11



জেলাঃ বাঁকুড়া  
ব্লকঃ মেজিয়া  
মোজাঃ পার্বতীপুর

(Live Data As On 31/08/2025,22:14:14)

জে.এল নং 10 থানা মেজিয়া

দাগ নং	শ্রেণী	জমির মোট পরিমাণ(একর)	দাগের ম্যাপ
485/578	ডাঙ্গা	18.4	<a href="#">Click Here</a>

(উল্লিখিত খতিয়ানের যথার্থ অংশ পরিমাণ, ঐ খতিয়ানে উক্ত দাগে অংশ অনুসারে নির্ধারিত হইবে।)

খতিয়ান নং	রায়তের নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	দখলদার	মন্তব্য
17	অহিভূষণ মুখোপাধ্যায় ব্যক্তি	তিনকড়ি	0.0145	0.14	Nil	Nil
59	চিত্তরঞ্জন কর্মকার ব্যক্তি	বিরিঞ্চি	0.0223	0.41	Nil	Nil
60	চিত্তারাম রায় ব্যক্তি	কালিপদ	0.0011	0.02	Nil	Nil
68	জয়রাম রায় ব্যক্তি	কালীপদ	0.0027	0.05	Nil	Nil
72	তরুন মুখোপাধ্যায় ব্যক্তি	জটাধারী	0.0002	0.01	Nil	Nil
73	তারাপদ রায় ব্যক্তি	রামপ্রসাদ	0.0039	0.07	Nil	Nil
76	তুলসীদাস রায় ব্যক্তি	রামসদয়	0.0012	0.02	Nil	Nil
93	ধরনীধর রায় ব্যক্তি	আশুতোষ	0.0029	0.05	Nil	Nil
117	পারুল বালা দেব্যা গোস্বামী ব্যক্তি	শ্যামচাঁদ	0.0045	0.09	Nil	Nil
123	প্রফুল্ল রায় ব্যক্তি	পঙ্কজানন	0.0005	0.01	Nil	Nil
124	প্রবীর রায় ব্যক্তি	পঙ্কজানন	0.0005	0.01	Nil	Nil
140	বরদা প্রসাদ মুখোপাধ্যায় ব্যক্তি	লম্বোদর	0.0629	1.16	Nil	Nil
141	বরুন মুখোপাধ্যায় ব্যক্তি	জটাধারী	0.0002	0.00	Nil	Nil
142	বংশীধর মুখোপাধ্যায় ব্যক্তি	থোড়াপাতি	0.0034	0.07	Nil	Nil
150	বারিদ বরন রায় ব্যক্তি	রামরঞ্জন	0.0010	0.02	Nil	Nil

খতিয়ান নং	রায়তের নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	দখলদার	মন্তব্য
167	বিশ্বনাথ রায় ব্যক্তি	ঈশ্বরচন্দ্র	0.0045	0.08	Nil	Nil
173	বৈদ্যনাথ কর্মকার ব্যক্তি	রাখাল	0.0122	0.20	Nil	Nil
193	মহাদেব মণ্ডল ব্যক্তি	বিশ্বনাথ	0.0055	0.10	Nil	Nil
194	মহাদেব রায় ব্যক্তি	রামনারায়ন	0.0046	0.09	Nil	Nil
203	রক্ষাপদ রায় ব্যক্তি	রামকৃষ্ণ	0.0032	0.06	Nil	Nil
218	রামপ্রকাশ রায় ব্যক্তি	দেবীদাস	0.0028	0.05	Nil	Nil
219	রামনিবাস রায় ব্যক্তি	দেবীদুর্লভ	0.0055	0.10	Nil	Nil
233	শক্তি পদ রায় ব্যক্তি	রামপ্রসন্ন	0.0001	0.00	Nil	Nil
236	শঙ্কুনাথ রায় ব্যক্তি	ঈশ্বরচন্দ্র	0.0060	0.10	Nil	Nil
244	শান্তিরাম রায় ব্যক্তি	কালীপদ	0.0011	0.02	Nil	Nil
245	শিবরাম রায় ব্যক্তি	কালিপদ	0.0013	0.03	Nil	Nil
247	শিবসাধন রায় ব্যক্তি	দেবীদুর্লভ	0.0024	0.04	Nil	Nil
253	শ্যামাচরন রায় ব্যক্তি	দেবীদুর্লভ	0.0026	0.05	Nil	Nil
270	স্বপন মুখোপাধ্যায় ব্যক্তি	জটাধারী	0.0002	0.01	Nil	Nil
271	স্বপন মুখোপাধ্যায় ব্যক্তি	ধ্বজাধারী	0.0080	0.17	Nil	Nil
282	সীতারাম রায় ব্যক্তি	কালীপদ	0.0027	0.05	Nil	Nil
284	সুকুমার মুখোপাধ্যায় ব্যক্তি	জটাধারী	0.0002	0.00	Nil	Nil
296	সুশীলকুমার মুখোপাধ্যায় ব্যক্তি	তিনকড়ি	0.0114	0.15	Nil	Nil
327	ভবতারন চট্টরাজ ব্যক্তি	পশুপতি	0.0313	0.58	Nil	Nil
328	বিমলা কান্ত মণ্ডল ব্যক্তি	ফকির	0.0033	0.06	Nil	Nil
330	ভোলানাথ মণ্ডল ব্যক্তি	মহিন্দ্র	0.0032	0.06	Nil	Nil
337	মাগহরি মণ্ডল ব্যক্তি	মুক্তাধর	0.0032	0.06	Nil	Nil

খতিয়ান নং	রায়তের নাম	পিতা/মাতা	অংশ	অংশ পরিমাণ(একর)	দখলদার	মন্তব্য
339	হরি মণ্ডল ব্যক্তি	গোবিন্দ	0.0032	0.07	Nil	Nil
386	প্রভাত কুমার (মৃত) মুখোপাধ্যায় ব্যক্তি	বিমলাপ্রসাদ	0.0133	0.24	Nil	Nil
390	সুধাংশু কর্মকার ব্যক্তি	প্রহ্লাদ	0.0097	0.22	Nil	Nil
391	ভবতারন চট্টরাজ ব্যক্তি	পশুপতি	0.0230	0.48	Nil	Nil
392	বিমলাকান্ত মণ্ডল ব্যক্তি	ফকির	0.0023	0.04	Nil	Nil
394	ভোলানাথ মণ্ডল ব্যক্তি	মাহিন্দী	0.0023	0.04	Nil	Nil
402	মাগহরি মণ্ডল ব্যক্তি	মুক্তারাম	0.0023	0.04	Nil	Nil
404	গড়ু মণ্ডল ব্যক্তি	ফেলারাম	0.0019	0.04	Nil	Nil
405	হরি মন্ডল গোপ ব্যক্তি	গোবিন্দ	0.0025	0.05	Nil	Nil
426	গোপাল চক্রবর্তী ব্যক্তি	রবিলোচন	0.0023	0.04	Nil	Nil
433	পরেশ চন্দ্র পাল ব্যক্তি	অনাদিচরন	0.0094	0.17	Nil	Nil
460	আঙ্গুরবালা গুরু ব্যক্তি	বিজয়	0.0250	0.46	Nil	Nil
461	সমীর গুরু ব্যক্তি	বিজয়	0.0197	0.36	Nil	Nil
462	কঙ্কন ওর্ফে কাঞ্চন গুরু ব্যক্তি	বিজয়	0.0192	0.35	Nil	Nil
463	মোহন গুরু ব্যক্তি	বিজয়	0.0175	0.32	Nil	Nil
464	প্রদীপ গুরু ব্যক্তি	বিজয়	0.0179	0.33	Nil	Nil
473	অশোক কুমার রায় ব্যক্তি	পঞ্চানন	0.0045	0.08	Nil	Nil
474	কবিতা ব্যানার্জী ব্যক্তি	রামদাস	0.0068	0.12	Nil	Nil
504	অসিত নায়ক ব্যক্তি	দিলীপ	0.0037	0.07	Nil	Nil
505	লতিকা চট্টরাজ ব্যক্তি	কালিসাধন	0.0042	0.08	Nil	Nil
508	রীনা ঘোষাল ব্যক্তি	নীরেন্দু	0.0070	0.13	Nil	Nil- Remarks
513	অরবিন্দ কুমার সিংহ ব্যক্তি	শক্রঘন	0.0027	0.05	Nil	Nil

খতিয়ান নং	রায়তের নাম	পিতা/মাতা	অংশ	অংশ পরিমাণ(একর)	দখলদার	মন্তব্য
514	ইন্দুভূষণ সিংহ ব্যক্তি	শক্রঘন	0.0027	0.05	Nil	Nil
515	চিত্তরঞ্জন সিংহ ব্যক্তি	শক্রঘন	0.0027	0.05	Nil	Nil
516	সৌরভলাল সিংহ ব্যক্তি	ইন্দুভূষণ	0.0005	0.01	Nil	Nil
517	আবিরলাল সিংহ ব্যক্তি	ইন্দুভূষণ	0.0005	0.01	Nil	Nil
519	মহেশ্বর চ্যাটার্জী ব্যক্তি	নবনীধর	0.0034	0.06	Nil	Nil
523	শ্রীমতী কৃষ্ণ মুখার্জী প্রকাশিত মুখোপাধ্যায় ব্যক্তি	সত্যব্রত	0.0043	0.08	Nil	Nil
525	গোরাচাঁদ বন্দোপাধ্যায় ব্যক্তি	শ্যামল বরন	0.0016	0.03	Nil	Nil
526	শ্রীমতীলক্ষী বন্দোপাধ্যায় ব্যক্তি	শ্রীগোরাচাঁদ	0.0016	0.03	Nil	Nil
527	সন্ধ্যা চক্রবর্তী ব্যক্তি	ননীগোপাল	0.0052	0.10	Nil	Nil
529	সুমিত্রা ঘোষ ব্যক্তি	অধীর	0.0031	0.05	Nil	Nil
538	বাদল চন্দ্র গঁরাই ব্যক্তি	মুলিরাম /মোড়িরাম	0.0043	0.08	Nil	Nil
539	সাধনা রায় ব্যক্তি	অমর কান্তি	0.0053	0.10	Nil	Nil
542	প্রীতি রায় ব্যক্তি	বিনয় ভূষণ রায়	0.0053	0.10	Nil	Nil
543	সাধন চক্রবর্তী ব্যক্তি	মদন	0.0017	0.03	Nil	Nil
544	অনাথ রায় ব্যক্তি	চন্দীচরন	0.0017	0.03	Nil	Nil
547	কৃষ্ণা রায় ব্যক্তি	কার্তিক	0.0045	0.09	Nil	Nil
548	সুশান্ত চট্টোপাধ্যায় ব্যক্তি	সুধীর	0.0045	0.08	Nil	Nil
556	শিবরাম মণ্ডল ব্যক্তি	রবিলোচন	0.0044	0.08	Nil	Nil
557	মিঠু মুখোপাধ্যায় ব্যক্তি	হিমাংশু	0.0054	0.10	Nil	Nil
559	সংযুক্তা সিং ব্যক্তি	শ্যম	0.0028	0.05	Nil	Nil
560	বনশ্রী ঘোষ ব্যক্তি	নারায়ন চন্দ্র	0.0018	0.03	Nil	Nil
561	মানিক সেন ব্যক্তি	অতুল প্রসাদ	0.0035	0.07	Nil	Nil

খতিয়ান নং	রায়তের নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	দখলদার	মন্তব্য
562	কার্তিক দে ব্যক্তি	রাম প্রসাদ	0.0004	0.01	Nil	Nil
563	অমৃত দে ব্যক্তি	রাম প্রসাদ	0.0004	0.01	Nil	Nil
564	তারক নাথ দে ব্যক্তি	রাম প্রসাদ	0.0004	0.01	Nil	Nil
565	রায়া ব্যানার্জী ব্যক্তি	বাপদ ভঞ্জন	0.0027	0.05	Nil	Nil
577	সরোজ কর্মকার ব্যক্তি	বিজয়	0.0125	0.23	Nil	Nil- Remarks
578	দুলাল কর্মকার ব্যক্তি	বিজয়	0.0124	0.23	Nil	Nil
579	অসিত কর্মকার ব্যক্তি	বিজয়	0.0104	0.19	Nil	Nil- Remarks
580	আস্তিক কর্মকার ব্যক্তি	বিজয়	0.0103	0.19	Nil	Nil- Remarks
581	হীরারানী কর্মকার ব্যক্তি	পঙ্কজ	0.0042	0.08	Nil	Nil
582	সঞ্জয় কর্মকার ব্যক্তি	মৃত পঙ্কজ	0.0042	0.08	Nil	Nil
583	জগবন্ধু কর্মকার ব্যক্তি	মৃত পঙ্কজ	0.0042	0.08	Nil	Nil
584	কাননবালা চট্টোপাধ্যায় ব্যক্তি	কালীদাস	0.0017	0.03	Nil	Nil
585	শ্রীমতী আলপনা কর্মকার ব্যক্তি	অখিল	0.0026	0.04	Nil	Nil
586	সাধন চক্রবর্তী ব্যক্তি	মদন	0.0027	0.05	Nil	Nil
587	সংযুক্তা সিং ব্যক্তি	শ্যাম	0.0031	0.05	Nil	Nil
588	যমুনা মুখার্জী ব্যক্তি	প্রশান্ত	0.0032	0.06	Nil	Nil
589	আরা মাজি ব্যক্তি	ফটিক	0.0066	0.12	Nil	Nil- Remarks
595	শিখা মণ্ডল ব্যক্তি	নিরঞ্জন	0.0027	0.05	Nil	Nil
600	অসিত বরন সরকার ব্যক্তি	সদানন্দ	0.0043	0.08	Nil	Nil
609	বিপাশা চ্যাটার্জী ব্যক্তি	আশীষ	0.0043	0.08	Nil	Nil
613	রামলোচন মাজী ব্যক্তি	বিশ্বেশ্বর	0.0030	0.05	Nil	Nil
614	প্রতিমা মজুমদার ব্যক্তি	শ্রীকর	0.0017	0.03	Nil	Nil

খতিয়ান নং	রায়তের নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	দখলদার	মন্তব্য
615	প্রকাশ ব্যানাজ্জী ব্যক্তি	সুকুমার	0.0014	0.03	Nil	Nil
616	মিনতি ব্যানাজ্জী ব্যক্তি	প্রকাশ ব্যানাজ্জী	0.0014	0.02	Nil	Nil
617	অসিত নায়ক ব্যক্তি	অবনীকান্ত	0.0055	0.08	Nil	Nil
619	সুবর্ণময় মুখোপাধ্যায় ব্যক্তি	বিশ্বনাথ	0.0025	0.05	Nil	Nil
620	চায়না মণ্ডল ব্যক্তি	ভরত	0.0026	0.05	Nil	Nil
623	শঙ্কর চন্দ্র ভূই ব্যক্তি	প্রান কৃষ্ণ	0.0030	0.05	Nil	Nil
624	বিবেকান্দ পাল ব্যক্তি	রাম কিঙ্কর	0.0030	0.06	Nil	Nil
627	অজিত মুখোপাধ্যায় ব্যক্তি	বংশীধর	0.0027	0.05	Nil	Nil
628	কানন গরাই ব্যক্তি	আনন্দ	0.0016	0.03	Nil	Nil
629	স্বপন কর্মকার ব্যক্তি	পশুপতি	0.0025	0.05	Nil	Nil
632	মানস কুমার ব্যানাজ্জী ব্যক্তি	মানিক	0.0025	0.05	Nil	Nil
633	দিপালী রায় ব্যক্তি	বিশ্বনাথ	0.0014	0.02	Nil	Nil
634	তাপস কুমার দত্ত ব্যক্তি	মনিমোহন	0.0009	0.01	Nil	Nil
635	ছন্দাশ্রী দত্ত ব্যক্তি	তাপসকুমার	0.0009	0.02	Nil	Nil
637	স্বপন মণ্ডল ব্যক্তি	জয়চাঁদ	0.0024	0.03	Nil	Nil
639	অখিল কর্মকার ব্যক্তি	কালীপদ	0.0027	0.05	Nil	Nil
641	স্বপন কর্মকার ব্যক্তি	সুধাকর	0.0028	0.05	Nil	Nil
642	আশীষ ঘাটি ব্যক্তি	মিহির	0.0010	0.02	Nil	Nil
643	ভবল ঘাটি ব্যক্তি	মিহির	0.0010	0.02	Nil	Nil
644	বিপুল ঘাটি ব্যক্তি	মিহির	0.0010	0.02	Nil	Nil
645	তারক দে ব্যক্তি	রামপ্রসাদ	0.0009	0.01	Nil	Nil
646	অমৃত দে ব্যক্তি	রামপ্রসাদ	0.0009	0.02	Nil	Nil

খতিয়ান নং	রায়তের নাম	পিতা/ভ্রাতা	অংশ	অংশ পরিমাণ(একর)	দখলদার	মন্তব্য
647	কার্তিক দে ব্যক্তি	রামপ্রসাদ	0.0009	0.02	Nil	Nil
648	কল্পনা ব্যানার্জী ব্যক্তি	সুনীল	0.0036	0.06	Nil	Nil
649	জহরলাল চট্টোপাধ্যায় ব্যক্তি	হেমচন্দ্র	0.0008	0.01	Nil	Nil
650	হারাধন চ্যাটার্জী ব্যক্তি	কুড়ান	0.0870	1.60	Nil	Nil
651	মৃগালকান্তি ঘোষ ব্যক্তি	নন্দদুলাল	0.0022	0.04	Nil	Nil
654	নীলকান্ত ব্যানার্জী ব্যক্তি	সরোজাক্ষ	0.0039	0.07	Nil	Nil
655	সরস্বতী মন্ডল (সাঁতরা) ব্যক্তি	পরিমল	0.0024	0.05	Nil	Nil
656	অলোক মুখার্জী ব্যক্তি	রামসদয়	0.0029	0.07	Nil	Nil
658	মনিকা সেন ব্যক্তি	অতুল প্রসাদ	0.0032	0.07	Nil	Nil
661	প্রীতি ব্যানার্জী ব্যক্তি	গৌরাজ	0.0029	0.05	Nil	Nil
663	শান্তি কুন্ডু ব্যক্তি	মনসারাম	0.0022	0.04	Nil	Nil
668	উজ্জ্বল কুমার মন্ডল ব্যক্তি	অমর	0.0011	0.02	Nil	Nil
669	সোমা মন্ডল ব্যক্তি	উজ্জ্বল কুমার	0.0011	0.02	Nil	Nil
670	গোপাল দে ব্যক্তি	জয়দেব	0.0010	0.02	Nil	Nil
671	ভবানী দে ব্যক্তি	গোপাল	0.0010	0.02	Nil	Nil
673	সুকুমার দে ব্যক্তি	পঞ্চানন	0.0010	0.01	Nil	Nil
674	তপন কুমার কর্মকার ব্যক্তি	মানিকলাল	0.0011	0.02	Nil	Nil
682	দীপক চট্টরাজ ব্যক্তি	শংকর	0.0022	0.05	Nil	Nil
684	বন্দনা চক্রবর্তী ব্যক্তি	মিহির	0.0031	0.06	Nil	Nil
690	দিলীপ নায়েক ব্যক্তি	দুঃক্ষহরন	0.0011	0.02	Nil	Nil
691	শ্যামল নায়েক ব্যক্তি	দিলীপ	0.0011	0.02	Nil	Nil
692	দেবদাস নায়েক ব্যক্তি	দিলীপ	0.0011	0.02	Nil	Nil

খতিয়ান নং	রায়তের নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	দখলদার	মন্তব্য
697	বুলা চ্যাটার্জী ব্যক্তি	অনন্ত	0.0011	0.02	Nil	Nil
698	বর্নালী সরকার ব্যক্তি	তপন	0.0029	0.03	Nil	Nil
700	বিদ্যুত মুখোপাধ্যায় ব্যক্তি		0.0013	0.03	Nil	Nil
701	সোমা মুখোপাধ্যায় ব্যক্তি	বিদ্যুত	0.0013	0.02	Nil	Nil
702	সোনালী তেওয়ারী ব্যক্তি	সত্যনারায়ন	0.0070	0.13	Nil	Nil- Remarks
709	ঝর্ণা ব্যানার্জী ব্যক্তি	অশোক	0.0018	0.03	Nil	Nil
710	শিবদাস পাল ব্যক্তি	মানিক চন্দ্র	0.0027	0.05	Nil	Nil
711	জবা মন্ডল ব্যক্তি	শ্যামাপ্রসাদ	0.0034	0.07	Nil	Nil
712	রামকৃষ্ণ মাজী ব্যক্তি	ফটিক চন্দ্র	0.0066	0.12	Nil	Nil
715	উত্তম গরাই ব্যক্তি	সুকুমার	0.0025	0.05	Nil	Nil
740	অনীক রায় ব্যক্তি	কানাই	0.0002	0.00	Nil	Nil
741	শমীক রায় ব্যক্তি	কানাই	0.0002	0.00	Nil	Nil
743	মাধুরী চক্রবর্তী ব্যক্তি	বাদল	0.0021	0.04	Nil	Nil
746	কাজলকুমার রায় ব্যক্তি	গুরুদাস রায়	0.0241	0.44	Nil	Nil
749	হীরালাল ব্যানার্জী ব্যক্তি	সুধাকৃষ্ণ	0.0027	0.05	Nil	Nil
750	অজিত মাজি ব্যক্তি	পশুপতি	0.0027	0.05	Nil	Nil- Remarks
751	দ্বিজপদ আখুলী ব্যক্তি	কাস্তালচন্দ্র আখুলী	0.0027	0.05	Nil	Nil
752	তপন চ্যাটার্জী ব্যক্তি	নবনীধর চ্যাটার্জী	0.0043	0.08	Nil	Nil
754	তুষার চ্যাটার্জী ব্যক্তি	অমর চ্যাটার্জী	0.0013	0.02	Nil	Nil
755	মলয় চ্যাটার্জী ব্যক্তি	অমর চ্যাটার্জী	0.0012	0.01	Nil	Nil
756	শম্পা ঘোষ ব্যক্তি	কাজল ঘোষ	0.0034	0.04	Nil	Nil
757	সুভাষ মণ্ডল ব্যক্তি	গোপাল মণ্ডল	0.0033	0.03	Nil	Nil

খতিয়ান নং	রায়তের নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	দখলদার	মন্তব্য
759	বীরেন রায় ব্যক্তি	চণ্ডীচরন রায়	0.0017	0.03	Nil	Nil
762	গৌতম চ্যাটার্জী ব্যক্তি	হরশংকর চ্যাটার্জী	0.0043	0.07	Nil	Nil
765	তাপস দত্ত ব্যক্তি	যশী দত্ত	0.0022	0.04	Nil	Nil
771	মৌসুমী মণ্ডল ব্যক্তি	সঞ্জয় মণ্ডল	0.0010	0.02	Nil	Nil
772	সঞ্জয় মণ্ডল ব্যক্তি	জগদীশ মণ্ডল	0.0011	0.02	Nil	Nil
780	সুভাষ ওর্ফে অজিত মণ্ডল ব্যক্তি	গোপাল মণ্ডল	0.0070	0.12	Nil	Nil
790	বৃন্দাবন চক্রবর্তী ব্যক্তি	মতিলাল চক্রবর্তী	0.0023	0.05	Nil	Nil
791	গোরাচাঁদ ভট্টাচার্য ব্যক্তি	বংশী ভট্টাচার্য	0.0024	0.04	Nil	Nil
799	সমীর ব্যানার্জী ব্যক্তি	সুবোধ ব্যানার্জী	0.0032	0.06	Nil	Nil
801	গৌতম গরাই ব্যক্তি	স্বপন গরাই	0.0027	0.05	Nil	Nil
804	নির্মল কুমার নন্দী ব্যক্তি	তারাপদ নন্দী	0.0023	0.05	Nil	Nil
808	দীপশঙ্কর পাল ব্যক্তি	গগন চন্দ্র	0.0017	0.04	Nil	Nil
809	পরেশ চন্দ্র পাল ব্যক্তি	গগন চন্দ্র	0.0017	0.04	Nil	Nil
811	মানিক গুরু ব্যক্তি	হরিপদ গুরু	0.0373	0.69	Nil	Nil
812	হীরাময় গুরু ব্যক্তি	হরিপদ গুরু	0.0357	0.66	Nil	Nil
817	মিঠু রায় ব্যক্তি	স্বপন	0.0049	0.09	Nil	Nil
818	ধনঞ্জয় রায় ব্যক্তি	সুকুমার রায়	0.0044	0.08	Nil	Nil
821	জগবন্ধু কর্মকার ব্যক্তি	পঙ্কজ	0.0016	0.03	Nil	Nil
822	সঞ্জয় কর্মকার ব্যক্তি	পঙ্কজ	0.0016	0.03	Nil	Nil
823	কার্তিক দে ব্যক্তি	রামপ্রসাদ	0.0032	0.06	Nil	Nil
831	বিনয় দাস ব্যক্তি	গুইরাম	0.0020	0.04	Nil	Nil
832	সুশান্ত কুমার দাস ব্যক্তি	সুকুমার কান্তি	0.0019	0.04	Nil	Nil

খতিয়ান নং	রায়তের নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	দখলদার	মন্তব্য
833	সুশান্ত ভূঁই ব্যক্তি	মহাদেব	0.0019	0.03	Nil	Nil
834	মনিশঙ্কর দাস ব্যক্তি	অমূল্য রতন	0.0019	0.03	Nil	Nil
863	মৃত্যুঞ্জয় রায় ব্যক্তি	ইন্দুভূষণ	0.0034	0.05	Nil	Nil
864	ধনঞ্জয় রায় ব্যক্তি	ইন্দুভূষণ	0.0034	0.06	Nil	Nil
880	রাধেশ্যাম মিশ্র ব্যক্তি	যোগেন্দ্র	0.0033	0.06	Nil	Nil
881	চম্পা মন্ডল ব্যক্তি	অমল কুমার	0.0043	0.08	Nil	Nil
884	অঞ্জনা বাউরী ব্যক্তি	কাজল	0.0020	0.04	Nil	Nil
885	কাজল বাউরী ব্যক্তি	দুলাল	0.0019	0.04	Nil	Nil
886	উতপল নায়েক ব্যক্তি	কালীপদ	0.0015	0.02	Nil	Nil
887	উজ্জল নায়েক ব্যক্তি	কালীপদ	0.0012	0.02	Nil	Nil
888	স্বপন নায়েক ব্যক্তি	শ্যামাপদ	0.0015	0.02	Nil	Nil
889	অশোক নায়েক ব্যক্তি	শ্যামাপদ	0.0015	0.02	Nil	Nil
890	জ্যামিতি মিত্র ব্যক্তি	মৃগাঙ্কশেখর	0.0028	0.05	Nil	Nil
892	রিম্পা চ্যাটার্জী ব্যক্তি	রামাশীষ	0.0029	0.05	Nil	Nil
894	কৃষ্ণ কর্মকার ব্যক্তি	সুভাষ	0.0027	0.05	Nil	Nil
910	যামিনী মুখার্জী ব্যক্তি	বিমলা	0.0127	0.23	Nil	Nil
917	পরেশ সাঁতরা ব্যক্তি	গোপাল সাঁতরা	0.0041	0.07	Nil	Nil
921	সঞ্জয় মন্ডল ব্যক্তি	সাধন	0.0027	0.04	Nil	Nil
922	সুধা আগরওয়াল ব্যক্তি	মনোজ	0.0065	0.12	Nil	Nil
923	মনসারাম গোপ ব্যক্তি	গুইরাম	0.0031	0.06	Nil	Nil
924	বুমা মন্ডল (গোপ) ব্যক্তি	মনসারাম	0.0022	0.04	Nil	Nil
925	বুনা দত্ত ব্যক্তি	বিপিন চন্দ্র দত্ত	0.0010	0.02	Nil	Nil

খতিয়ান নং	রায়তের নাম	পিতা/মাতা	অংশ	অংশ পরিমাণ(একর)	দখলদার	মন্তব্য
926	স্বপন দত্ত ব্যক্তি	শ্যামাপদ দত্ত	0.0038	0.07	Nil	Nil
927	কার্তিক গরাই ব্যক্তি	সুখময়	0.0052	0.10	Nil	Nil
928	সুধা আগরওয়াল ব্যক্তি	মনোজ	0.0071	0.13	Nil	Nil
938	টিঙ্কু পাল ব্যক্তি	নিবাস	0.0013	0.03	Nil	Nil
939	রনদ্বীপ পাল ব্যক্তি	নিবাস	0.0014	0.02	Nil	Nil
940	অর্কদ্বীপ পাল ব্যক্তি	নিবাস	0.0014	0.02	Nil	Nil
941	বাসুদেব কর্মকার ব্যক্তি	ভীম	0.0023	0.05	Nil	Nil
946	শিবু দে ব্যক্তি	বঙ্কু	0.0042	0.08	Nil	Nil
949	সীমান্ত খাঁ ওরফে সীমান্ত সচিব খাঁ ব্যক্তি	নকুল চন্দ্র	0.0009	0.01	Nil	Nil
957	রনজয় মুখোপাধ্যায় ব্যক্তি	সুধীর	0.0061	0.06	Nil	Nil
958	স্বপন কুমার দত্ত ব্যক্তি	শ্যামাপদ	0.0048	0.09	Nil	Nil
959	বিপিন চন্দ্র দত্ত ব্যক্তি	শ্যামাপদ	0.0048	0.09	Nil	Nil
964	শিবু দে ব্যক্তি	বঙ্কু	0.0022	0.04	Nil	Nil
965	কাজল চন্দ্র ব্যক্তি	ভক্তি চন্দ্র	0.0027	0.05	Nil	Nil
974	বানী চ্যাটার্জী ব্যক্তি	অসিত	0.0072	0.07	Nil	Nil
979	অমল পাল ব্যক্তি	নারায়ন	0.0024	0.04	Nil	Nil
980	নির্মল পাল ব্যক্তি	নারায়ন	0.0024	0.04	Nil	Nil
991	সুকুমার দে ব্যক্তি	পঞ্চানন	0.0010	0.02	Nil	Nil
1015	পলি তপাদার ওরফে রায় ব্যক্তি	বিভাস	0.0010	0.02	Nil	Nil- Remarks
1016	বিভাস রায় ব্যক্তি	তুলসীদাস	0.0010	0.02	Nil	Nil- Remarks
1034	শুভদীপ মাজী ব্যক্তি	শিশির	0.0039	0.07	Nil	Nil
1037	রিম্পা চ্যাটার্জী ব্যক্তি	রামাশীষ	0.0012	0.02	Nil	Nil

খতিয়ান নং	রায়তের নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	দখলদার	মন্তব্য
1049	মনসারাম গোপ ব্যক্তি	গুহিরাম	0.0032	0.06	Nil	Nil
1050	শ্যাম স্টীল ম্যানুফ্যাকচারিং লিমিটেড ব্যক্তি	পক্ষে ডাইরেক্টর	0.0120	0.22	Nil	Nil
1056	জিষ্ণু মুখার্জী ব্যক্তি	মনোরঞ্জন	0.0013	0.03	Nil	Nil
1057	বর্ণালী মাজী ব্যক্তি	বাবলু	0.0024	0.03	Nil	Nil
1058	রুস্পা প্রামানিক ব্যক্তি	মুক্তিপদ	0.0033	0.04	Nil	Nil
1070	কেচর গোপ ব্যক্তি	গডু	0.0018	0.03	Nil	Nil
1071	তপন গোপ ব্যক্তি	কেচর	0.0018	0.03	Nil	Nil
1072	চন্দনা গুরু ব্যক্তি	নিতাই	0.0132	0.24	Nil	Nil
1073	সৌরভ গুরু ব্যক্তি	নিতাই	0.0132	0.24	Nil	Nil
1074	থোকন দে ব্যক্তি	মহাদেব	0.0065	0.12	Nil	Nil
1077	বনশ্রী দুবে ব্যক্তি	সোমনাথ	0.0034	0.06	Nil	Nil
1078	বন্দনা দুবে ব্যক্তি	দেবনাথ	0.0034	0.05	Nil	Nil
1079	মুনমুন ব্যানার্জী ব্যক্তি	সৌরভ ব্যানার্জী	0.0065	0.12	Nil	Nil

Translated Copy of the record of rights for Plot No.  
485/578

**Banglar bhumi -(Land of Bengal)**

**District: Bankura Block: Mejia Mouza: Parbatipur**

**(Live Data as On 31/08/2025, 22:18:37)**

**J.L. No: 10 Police Station : Mejia**

Dag No.	Category	Total Land Area (Acres)
485/578	Danga	18.4 <a href="#">Click here</a>

**Map of Dag Khatian (Record of Rights) Details**

Khatian No	Owners Name	Fathers/Husband Name	Share	Area of Land(Acres)	Occupancy	Remarks
17	Abibhushan Mukhopadhyay	Teenkari	0.0145	0.14	Nil	Nil
59	Chittaranjan Karmakar	Birinchi	0.0223	0.41	Nil	Nil
60	Chintaram Ray	Kalipad	0.0011	0.02	Nil	Nil
68	Jayram Ray	Kalipad	0.0027	0.05	Nil	Nil
72	Tarun Mukhopadhyay	Jatadhari	0.0002	0.01	Nil	Nil
73	Tarapad Ray	Ramprasad	0.0039	0.07	Nil	Nil
76	Tulsidas Ray	Ramsaday	0.0012	0.02	Nil	Nil
93	Dharanidhar Ray	Ashutosh	0.0029	0.05	Nil	Nil
117	Parul Bala Deba Goswami	Shyamchand	0.0045	0.09	Nil	Nil
123	Prafulla Ray	Panchanan	0.0005	0.01	Nil	Nil
124	Prabir Ray	Panchanan	0.0005	0.01	Nil	Nil
140	Barada Prasad Mukhopadhyay	Lambodar	0.0629	1.16	Nil	Nil

141	Barun Mukhopadhyay	Jatadhari	0.0002	0	Nil	Nil
142	Banshidhar Mukhopadhyay	Thodapati	0.0034	0.07	Nil	Nil
150	Barid Baran Ray	Ramranjan	0.001	0.02	Nil	Nil
167	Biswanath Ray	Ishwarchandra	0.0045	0.08	Nil	Nil
173	Baidyanath Karnakar	Rakhal	0.0122	0.2	Nil	Nil
193	Mahadeb Mondal	Biswanath	0.0055	0.1	Nil	Nil
194	Mahadeb Ray	Ramnarayan	0.0046	0.09	Nil	Nil
203	Rakshapad Ray	Ramkrishna	0.0032	0.06	Nil	Nil
218	Ramprakash Ray	Debidas	0.0028	0.05	Nil	Nil
219	Ramnibas Ray	Debidurlabh	0.0055	0.1	Nil	Nil
233	Shakti Pad Ray	Ramprasanna	0.0001	0	Nil	Nil
236	Shambhunath Ray	Ishwarchandra	0.006	0.1	Nil	Nil
244	Shantiram Ray	Kalipada	0.0011	0.02	Nil	Nil
245	Shivaram Ray	Kalipada	0.0013	0.03	Nil	Nil
247	Shivsadhan Ray	Debidurlabh	0.0024	0.04	Nil	Nil
253	Shyamacharan Ray	Debidurlabh	0.0026	0.05	Nil	Nil
270	Swapan Mukhopadhyay	Jatadhari	0.0002	0.01	Nil	Nil
271	Swapan Mukhopadhyay	Dhwajadhari	0.008	0.17	Nil	Nil
282	Sitaram Ray	Kalipada	0.0027	0.05	Nil	Nil
284	Sukumar Mukhopadhyay	Jatadhari	0.0002	0	Nil	Nil
296	Sushil kumar Mukhopadhyay	Teen kari	0.0114	0.15	Nil	Nil

327	Bhabataran Chattoraj	Pashupati	0.0313	0.58	Nil	Nil
328	Bimla Kanta Mandal	Fakir	0.0033	0.06	Nil	Nil
330	Bhola Nath Mandal	Mahendra	0.0032	0.06	Nil	Nil
337	Magghori Mandal	Muktadhar	0.0032	0.06	Nil	Nil
339	Hari Mandal	Gobinda	0.0032	0.07	Nil	Nil
386	Prabhat Kumar (Late) Mukhopadhyay	Bimla Prasad	0.0133	0.24	Nil	Nil
390	Sudhansu Karnakar	Prahlad	0.0097	0.22	Nil	Nil
391	Bhabataran Chattaraj	Pashupati	0.023	0.48	Nil	Nil
392	Bimalakanta Mandal	Fakir	0.0023	0.04	Nil	Nil
394	Bholanath Mandal	Mahindi	0.0023	0.04	Nil	Nil
402	Magghari Mandal	Muktaram	0.0023	0.04	Nil	Nil
404	Gadu Mandal	Felaram	0.0019	0.04	Nil	Nil
405	Hari Mandal Gop	Gobinda	0.0025	0.05	Nil	Nil
426	Gopal Chakraborty	Rabilochan	0.0023	0.04	Nil	Nil
433	Paresh Chandra Pal	Anadicharan	0.0094	0.17	Nil	Nil
460	Angurbala Guru	Bijay	0.025	0.46	Nil	Nil
461	Sameer Guru	Bijay	0.0197	0.36	Nil	Nil
462	Kankan @ Kanchan Guru	Bijay	0.0192	0.35	Nil	Nil
463	Mohan Guru	Bijay	0.0175	0.32	Nil	Nil
464	Pradip Guru	Bijay	0.0179	0.33	Nil	Nil
473	Ashok Kumar Roy	Panchanan	0.0045	0.08	Nil	Nil
474	Kabita Bannerji	Ramdas	0.0068	0.12	Nil	Nil
504	Asit Nayek	Dilip	0.0037	0.07	Nil	Nil
505	Latika Chattaraj	Kalissadhan	0.0042	0.08	Nil	Nil
508	Rina Ghoshal	Nirendu	0.007	0.13	Nil	Nil – Remarks

513	Arabinda Kumar Singh	Shatrughan	0.0027	0.05	Nil	Nil
514	Indrabhushan Singh	Shatrughan	0.0027	0.05	Nil	Nil
515	Chittaranjan Singh	Shatrughan	0.0027	0.05	Nil	Nil
516	Souravlal Singh	Indrabhushan	0.0005	0.01	Nil	Nil
517	Abirlal Singh	Indrabhushan	0.0005	0.01	Nil	Nil
519	Maheshwar Chatterji	Navanidhar	0.0034	0.06	Nil	Nil
523	Smt. Krishna Mukharji Printed as Mukhopadhyay	Satyavrat	0.0043	0.08	Nil	Nil
525	Gorachand Bandyopadhyay	Shyamal Baran	0.0016	0.03	Nil	Nil
526	Smt. Laxmi Bandyopadhyay	Sri Gorachand	0.0016	0.03	Nil	Nil
527	Sandhya Chakravarti	Nanigopal	0.0052	0.1	Nil	Nil
529	Sumitra Ghosh	Adhir	0.0031	0.05	Nil	Nil
538	Badal Chandra Gorai	Muliram/Moriram	0.0043	0.08	Nil	Nil
539	Sadhana Roy	Amar Kanti	0.0053	0.1	Nil	Nil
542	Pratima Roy	Binoy Bhushan Roy	0.0053	0.1	Nil	Nil
543	Sadhan Chakravarti	Madan	0.0017	0.03	Nil	Nil
544	Ratan Roy	Chandicharan	0.0017	0.03	Nil	Nil
547	Krishna Roy	Kartik	0.0045	0.09	Nil	Nil
548	Sushant Chattopadhyay	Sudhir	0.0045	0.08	Nil	Nil
556	Shibram Mandal	Rabilochan	0.0044	0.08	Nil	Nil
557	Mithu Mukhopadhyay	Himangshu	0.0054	0.1	Nil	Nil
559	Sanyukta Singh	Shyam	0.0028	0.05	Nil	Nil
560	Banasree Ghosh	Narayan Chandra	0.0018	0.03	Nil	Nil
561	Manik Das	Atul Prasad	0.0035	0.07	Nil	Nil
562	Kartik De	Ram Prasad	0.0004	0.01	Nil	Nil
563	Amrit De	Ram Prasad	0.0004	0.01	Nil	Nil
564	Tarak Nath De	Ram Prasad	0.0004	0.01	Nil	Nil

565	Raya Banerjee	Bapad Bhanjan	0.0027	0.05	Nil	Nil
577	Saroj Karmakar	Bijoy	0.0125	0.23	Nil	Nil-Remarks
578	Dulal Karmakar	Bijoy	0.0124	0.23	Nil	Nil
579	Asit Karmakar	Bijoy	0.0104	0.19	Nil	Nil-Remarks
580	Aastik Karmakar	Bijoy	0.0103	0.19	Nil	Nil-Remarks
581	Hira Rani Karmakar	Pankaj	0.0042	0.08	Nil	Nil
582	Sanjay Karmakar	Late Pankaj	0.0042	0.08	Nil	Nil
583	Jagbandhu Karmakar	Late Pankaj	0.0042	0.08	Nil	Nil
584	Kananbala Chattopadhyay	Kalidas	0.0017	0.03	Nil	Nil
585	Srimati Alpana Karmakar	Akhil	0.0026	0.04	Nil	Nil
586	Sadhan Chakraborty	Madan	0.0027	0.05	Nil	Nil
587	Sanyukta Singh	Shyam	0.0031	0.05	Nil	Nil
588	Jamuna Mukherjee	Prashanta	0.0032	0.06	Nil	Nil
589	Anna Majhi	Fatik	0.0066	0.12	Nil	Nil-Remarks
595	Shikha Mandal	Niranjan	0.0027	0.05	Nil	Nil
600	Asit Baran Sarkar	Sadananda	0.0043	0.08	Nil	Nil
609	Bipasha Chatterjee	Ashish	0.0043	0.08	Nil	Nil
613	Ramlochan Majhi	Bisheshwar	0.003	0.05	Nil	Nil
614	Pratima Majumdar	Srikar	0.0017	0.03	Nil	Nil
615	Prakash Banerji	Sukumar	0.0014	0.03	Nil	Nil
616	Minati Banerji	Prakash Banerji	0.0014	0.02	Nil	Nil
617	Asit Nayak	Abanikant	0.0055	0.08	Nil	Nil
619	Subarnamay Mukhopadhyay	Bishwanath	0.0025	0.05	Nil	Nil
620	Chayna Mandal	Bharat	0.0026	0.05	Nil	Nil
623	Shankar Chandra Bhui	Pran Krishna	0.003	0.05	Nil	Nil

624	Vivekananda Pal	Ram Kinkar	0.003	0.06	Nil	Nil
627	Ajit Mukhopadhyay	Bansidhar	0.0027	0.05	Nil	Nil
628	Kanan Garai	Anand	0.0016	0.03	Nil	Nil
629	Swapan Karmakar	Pashupati	0.0025	0.05	Nil	Nil
632	Manas Kumar Banerji	Manik	0.0025	0.05	Nil	Nil
633	Dipali Ray	Bishwanath	0.0014	0.02	Nil	Nil
634	Tapas Kumar Dutta	Manimohan	0.0009	0.01	Nil	Nil
635	Chhandasree Dutta	Tapas Kumar	0.0009	0.02	Nil	Nil
637	Swapan Mandal	Jaychand	0.0024	0.03	Nil	Nil
639	Akhil Karmakar	Kalipada	0.0027	0.05	Nil	Nil
641	Swapan Karmakar	Sudhakar	0.0028	0.05	Nil	Nil
642	Ashish Ghata	Mihir	0.001	0.02	Nil	Nil
643	Bhabal Ghata	Mihir	0.001	0.02	Nil	Nil
644	Bipul Ghata	Mihir	0.001	0.02	Nil	Nil
645	Tarak Dey	Ramprasad	0.0009	0.01	Nil	Nil
646	Amrit Dey	Ramprasad	0.0009	0.02	Nil	Nil
647	Kartik De	Ramprasad	0.0009	0.02	Nil	Nil
648	Kalpana Bannerji	Sunil	0.0036	0.06	Nil	Nil
649	Jawaharlal Chattopadhyay	Hemchandra	0.0008	0.01	Nil	Nil
650	Haradhan Chatterjee	Kudan	0.087	1.6	Nil	Nil
651	Mrinalkanti Ghosh	Nandadulal	0.0022	0.04	Nil	Nil
654	Nilkanta Bannerji	Sarojaksh	0.0039	0.07	Nil	Nil
655	Saraswati Mondal (Satra)	Parimal	0.0024	0.05	Nil	Nil
656	Aloke Mukherjee	Ramsaday	0.0029	0.07	Nil	Nil
658	Monika Sen	Atul Prasad	0.0032	0.07	Nil	Nil
661	Priti Bannerji	Gaurang	0.0029	0.05	Nil	Nil
663	Shanti Kundu	Manasaram	0.0022	0.04	Nil	Nil
668	Ujjal Kumar Mondal	Amar	0.0011	0.02	Nil	Nil
669	Soma Mondal	Ujjal Kumar	0.0011	0.02	Nil	Nil

670	Gopal De	Joydeb	0.001	0.02	Nil	Nil
671	Bhabani De	Gopal	0.001	0.02	Nil	Nil
673	Sukumar De	Panchanan	0.001	0.01	Nil	Nil
674	Tapan Kumar Karmakar	Maniklal	0.0011	0.02	Nil	Nil
682	Dipak Chattaraj	Shankar	0.0022	0.05	Nil	Nil
684	Bandana Chakraborty	Mihir	0.0031	0.06	Nil	Nil
690	Dilip Nayak	Dukhharan	0.0011	0.02	Nil	Nil
691	Shyamal Nayak	Dilip	0.0011	0.02	Nil	Nil
692	Debdas Nayak	Dilip	0.0011	0.02	Nil	Nil
697	Bula Chatterjee	Ananta	0.0011	0.02	Nil	Nil
698	Barnali Sarkar	Tapan	0.0029	0.03	Nil	Nil
700	Bidyut Mukhopadhyay	(Blank)	0.0013	0.03	Nil	Nil
701	Soma Mukhopadhyay	Bidyut	0.0013	0.02	Nil	Nil
702	Sonali Tiwari	Satyanarayan	0.007	0.13	Nil	Nil-Remarks
709	Jharna Banerjee	Ashok	0.0018	0.03	Nil	Nil
710	Shivdas Pal	Manik Chandra	0.0027	0.05	Nil	Nil
711	Jaba Mandal	Shyamaprasad	0.0034	0.07	Nil	Nil
712	Ramkrishna Majhi	Phatik Chandra	0.0066	0.12	Nil	Nil
715	Uttam Garai	Sukumar	0.0025	0.05	Nil	Nil
740	Anik Ray	Kanai	0.0002	0	Nil	Nil
741	Shamik Ray	Kanai	0.0002	0	Nil	Nil
743	Madhuri Chakraborty	Badal	0.0021	0.04	Nil	Nil
746	Kajal Kumar Ray	Gurudas Ray	0.0241	0.44	Nil	Nil
749	Hiralal Banerjee	Sudhakrishna	0.0027	0.05	Nil	Nil
750	Ajit Majhi	Pashupati	0.0027	0.05	Nil	Nil-Remarks
751	Dwijpad Akhuli	Kangalchandra Akhuli	0.0027	0.05	Nil	Nil
752	Tapan Chatterjee	Nabindhar Chatterjee	0.0043	0.08	Nil	Nil
754	Tushar Chatterjee	Amar Chatterjee	0.0013	0.02	Nil	Nil
755	Malay Chatterjee	Amar Chatterjee	0.0012	0.01	Nil	Nil

756	Sampa Ghosh	Kajal Ghosh	0.0034	0.04	Nil	Nil
757	Subhash Mandal	Gopal Mandal	0.0033	0.03	Nil	Nil
759	Biren Ray	Chandicharan Ray	0.0017	0.03	Nil	Nil
762	Goutam Chatterji	Hemshankar Chatterji	0.0043	0.07	Nil	Nil
765	Tapas Dutta	Shashti Dutta	0.0022	0.04	Nil	Nil
771	Moushumi Mondal	Sanjay Mondal	0.001	0.02	Nil	Nil
772	Sanjay Mondal	Jagadish Mondal	0.0011	0.02	Nil	Nil
780	Subhash @Ajit Mondal	Gopal Mondal	0.007	0.12	Nil	Nil
790	Brindaban Chakraborty	Motilal Chakraborty	0.0023	0.05	Nil	Nil
791	Gorachand Bhattacharya	Bansi Bhattacharya	0.0024	0.04	Nil	Nil
799	Samir Banerjee	Subodh Banerjee	0.0032	0.06	Nil	Nil
801	Gautam Gorai	Swapan Gorai	0.0027	0.05	Nil	Nil
804	Nirmal Kumar Nandy	Tarapad Nandy	0.0023	0.05	Nil	Nil
808	Dipankar Pal	Gagan Chandra	0.0017	0.04	Nil	Nil
809	Paresh Chandra Pal	Gagan Chandra	0.0017	0.04	Nil	Nil
811	Manik Guru	Haripad Guru	0.0373	0.69	Nil	Nil
812	Hiramoy Guru	Haripad Guru	0.0357	0.66	Nil	Nil
817	MithuRay	Swapan	0.0049	0.09	Nil	Nil
818	Dhananjay Ray	Sukumar Ray	0.0044	0.08	Nil	Nil
821	Jagabandhu Karmakar	Pankaj	0.0016	0.03	Nil	Nil
822	Sanjay Karmakar	Pankaj	0.0016	0.03	Nil	Nil
823	Kartik De	Ramprasad	0.0032	0.06	Nil	Nil
831	Binay Das	Guiram	0.002	0.04	Nil	Nil
832	Sushant Kumar Das	Sukumar Kanti	0.0019	0.04	Nil	Nil
833	Sushanta Bhui	Mahadeb	0.0019	0.03	Nil	Nil
834	Manishankar Das	Amulyaratan	0.0019	0.03	Nil	Nil
	Person					
863	MrityunjayRay	Indubhushan	0.0034	0.05	Nil	Nil

864	Dhananjay Ray	Indubhushan	0.0034	0.06	Nil	Nil
	Person					
880	Radheshyam Misra	Yogendra	0.0033	0.06	Nil	Nil
881	Champa Mandal	Amal Kumar	0.0043	0.08	Nil	Nil
884	Anjana Bauri	Kajal	0.002	0.04	Nil	Nil
885	Kajal Bauri	Dulal	0.0019	0.04	Nil	Nil
886	Utpal Nayek	Kalipada	0.0015	0.02	Nil	Nil
887	Ujjal Nayek	Kalipada	0.0012	0.02	Nil	Nil
	Person					
888	Swapan Nayek	Shyamapada	0.0015	0.02	Nil	Nil
889	Ashok Nayek	Shyamapada	0.0015	0.02	Nil	Nil
890	Jamiti Mitra	Mrigankshekhhar	0.0028	0.05	Nil	Nil
892	Rimpa Chatterjee	Ramashish	0.0029	0.05	Nil	Nil
894	Krishna Karmakar	Subhash	0.0027	0.05	Nil	Nil
910	Yamini Mukherjee	Bimla	0.0127	0.23	Nil	Nil
917	Paresh Santra	Gopal Santra	0.0041	0.07	Nil	Nil
921	Sanjay Mandal	Sadhan	0.0027	0.04	Nil	Nil
922	Sudha Agarwala	Manoj	0.0065	0.12	Nil	Nil
923	Mansharam Gop	Guiiram	0.0031	0.06	Nil	Nil
924	Jhuma Mandal (Gop)	Mansharam	0.0022	0.04	Nil	Nil
	Person					
925	Jhunu Dutta	Bipin Chandra Dutta	0.001	0.02	Nil	Nil
926	Swapan Dutta	Shyamapada Dutta	0.0038	0.07	Nil	Nil

927	Kartik Gorai	Sukhomoy	0.0052	0.1	Nil	Nil
928	Sudha Agarwal	Manoj	0.0071	0.13	Nil	Nil
938	Tinku Pal	Nibash	0.0013	0.03	Nil	Nil
939	Ranadip Pal	Nibash	0.0014	0.02	Nil	Nil
940	Arkadeep Pal	Nibash	0.0014	0.02	Nil	Nil
941	Basudev Karmakar	Bhim	0.0023	0.05	Nil	Nil
946	Shibu De	Bonku	0.0042	0.08	Nil	Nil
949	Shimanta Kha alias Shimanta Sachiv Kha	Nukul Chandra	0.0009	0.01	Nil	Nil
957	Ranjay Mukhopadhyay	Sudhir	0.0061	0.06	Nil	Nil
958	Swapan Kumar Dutta	Shyamapada	0.0048	0.09	Nil	Nil
959	Bipin Chandra Dutta	Shyamapada	0.0048	0.09	Nil	Nil
964	Shibu De	Bonku	0.0022	0.04	Nil	Nil
965	Kajal Chandra	Bhakti Chandra	0.0027	0.05	Nil	Nil
974	Bani Chatterjee	Ashit	0.0072	0.07	Nil	Nil
979	Amal Pal	Narayan	0.0024	0.04	Nil	Nil
980	Nirmal Pal	Narayan	0.0024	0.04	Nil	Nil
991	Sukumar De	Panchanan	0.001	0.02	Nil	Nil
1015	Poli Topadar alias Roy	Bibhash	0.001	0.02	Nil	Nil-Remarks
1016	Bibhash Roy	Tulsidas	0.001	0.02	Nil	Nil-Remarks
1034	Shubhodeep Majhi	Shishir	0.0039	0.07	Nil	Nil
1037	Rimpa Chatterjee	Ramashish	0.0012	0.02	Nil	Nil
49	Mansaram Gop	Guhiram	0.0032	0.06	Nil	Nil
1050	On behalf of Shyam Steel Manufacturing Limited	Director	0.012	0.22	Nil	Nil
1056	Jishnu Mukherjee	Monoranjan	0.0013	0.03	Nil	Nil
1057	Barnali Maji	Babloo	0.0024	0.03	Nil	Nil
1058	Rumpa Pramanik	Muktipad	0.0033	0.04	Nil	Nil
1070	Kechor Gop	Godu	0.0018	0.03	Nil	Nil
1071	Tapan Gop	Kechor	0.0018	0.03	Nil	Nil
1072	Chandana Guru	Nitai	0.0132	0.24	Nil	Nil
1073	Sourav Guru	Nitai	0.0132	0.24	Nil	Nil
1074	Khokon De	Mahadev	0.0065	0.12	Nil	Nil

1077	Banashree Dube	Somnath	0.0034	0.06	Nil	Nil
1078	Bandana Dube	Debnath	0.0034	0.05	Nil	Nil
1079	Munmun Banerjee	Sourav Banerjee	0.0065	0.12	Nil	Nil

Photographs of the Construction Work and latest development



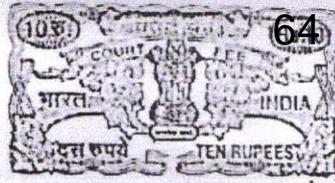
vivo V60 | ZEISS 82mm f/2.65 1/764s ISO71 11/24/2025, 13:13



vivo V60 | ZEISS 102mm f/2.65 1/572s ISO71 11/24/2025, 13:11



vivo V60 | ZEISS 82mm f/2.65 1/764s ISO71 11/24/2025, 13:13



Mahibul Islam

In the Court of Ld. S.D.E.M (S) Bankura.

Ref: M.P Case No. 100 / 2025

Mr. Mahibul Islam on behalf of and represented by Forest Range  
Officer, Mejia Range, P.O & P.S- Mejia, Dist.- Bankura.

7001324060

..... Petitioner/1<sup>st</sup> Party

Versus

Mr. Deepak Kumar Shaw/General Manager of Shyam Steel  
Manufacturing Company Pvt. Ltd. situated at Jemua, P.O & P.S- Mejia,  
Dist.- Bankura.

..... Opposite Party/2<sup>nd</sup> Party

An Application U/S 163 of B.N.S.S, 2023 on behalf of the Petitioner.

The humble petition on behalf of the petitioner above named, most  
respectfully Sheweth:

1. That the below mentioned schedule of land is within the jurisdiction of this Ld. Court.
2. That the above named petitioner is the Forest Range Officer, Mejia Range, being Office address situated at Mejia, District Bankura.
3. That the below mentioned schedule of property is belongs to Government Forest Land Vide Forest Notification No. 931-for 1962 dated 08/02/1962 as per protected and guided by Indian Forest Act 1927.
4. That above named opposite party i.e Shyam Steel Manufacturing Company Pvt. Ltd. with the help of local goons and political party forcefully, illegally violates the Forest Act and filling rough soil and iron scrabs and violates the Forest Act and change the nature and character of the forest land i.e below mentioned schedule of property.
5. That the Opposite Party forcefully fill and depth hole and creates Rail Line over this Forest Land without any proper permission from the Forest Officer or Concerning Authority.
6. That the petitioner above named informed and issue notice to the Opposite Party but they pay no heed.
7. That the Petitioner above named sending notice to the D.F.O, Bankura, B.D.O Mejia, Sabhapati Mejia Panchayat Samity, B.L & L.R.O Mejia, Officer-in-Charge, Mejia Police Station as well as Shyam Steel Manufacturing Company Pvt. Ltd. on 25/08/2025, 30/04/2025, 21/08/2025 for stop illegal encroaching of the below schedule property.
8. That by this illegal constructions and activities of the below mentioned schedule of land by the Opposite party fully change the environment atmosphere and destroy many small different types of tree.

Contd...P/2



Mahibul Haque  
by [Signature]

9. That by this activity of the Opposite Party disturb the public peace and tranquility and creates obstruction, annoyance and nuisance to the ecosystems.
10. That your petitioner further submits that unless the Ld. Court passes necessary order to direction the Officer-In-Charge Mejia Police Station, to maintain peace and tranquility in order to restrain the Opposite Party and their authority from obstructions, your petitioner will suffer irreparable loss and injury.

**Hence Prayed,**

Under such circumstances humbly prayed that your honour would graciously pleased to accept the proceedings against the Opposite Party and considering the grave situation will pass prohibitory orders U/S 163 of B.N.S.S and restrain the opposite Party.

**AND**

- a) To direct order to the Officer-in-Charge of Mejia Police Station to maintain breach and peace,
- b) To prevention on speedy remedy of the Opposite Party,
- c) To enquire and submit Report from the B.L & L.R.O Mejia.
- d) To pass such other order/s as you deem fit and proper.
- e) And your petitioner as in duty bound shall ever pray.

Schedule of Land

Dist.- Bankura, P.S- Mejia, Mouza- Parbotipur, J.L No. 10, Dag/Plot No.485 /578 as per Forest Notification No. 931-for 1962 dated 08/02/1962.

## ORDER SHEET

(Rule 129 of the Records Manual, 1917)

Order Sheet, dated from 11/09/2025 to

Mahibul Islam (on behalf of Forest  
Range Officer, Mejia)

-Vs.-

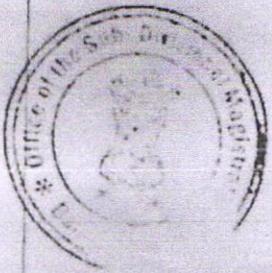
Deepak Kr. Shaw (on behalf of  
Shyam Steel Manufacturing Ltd.)In the Court of the  
Sub-Divisional Magistrate  
Sadar, Bankura

District: Bankura

M.P. Case No.: ...100/... of 2025

Nature of the Case U/S.: 163 of the Bharatiya Nagarik Suraksha Sanhita (B.N.S.S.), 2023

Serial number and date of Order	ORDER AND SIGNATURE OF OFFICER	Note of action taken on Order
11/09/2025	<p>Received a petition U/S. 163 of the Bharatiya Nagarik Suraksha Sanhita (B.N.S.S.), 2023 from the Petitioner. Perused the contents written in it. Also heard the Petitioner and the Ld. Advocate on behalf of the Petitioner.</p> <p>Hence, it is hereby ordered that :</p> <p>The B.L. and L.R.O., Mejia is directed to enquire into the petition and submit a specific report regarding dispossession of the Petitioner from the suit land and also to report regarding the allegation of the Petitioner as made against the O.P. member by next date.</p> <p>The O.C., Mejia Police Station is directed to submit report regarding the following points :</p> <p>(a) Whether there is any apprehension of breach of the peace regarding the alleged matter in the locality.</p> <p>(b) Whether the very act (as alleged by the Petitioner) by the 2<sup>nd</sup> Parties may cause annoyance or injury to any person lawfully employed, or danger to human life, health or safety, or a disturbance of the public tranquillity and also submit specific report regarding whether the 2<sup>nd</sup> Party member encroach the suited Plot from the Petitioner!</p> <p>The O.C., Mejia Police Station is also directed to keep close vigil so that no untoward incident may take place over the alleged issue and peace and tranquillity is maintained in the area.</p> <p>Inform all concerned accordingly.</p> <p>To date : 25/09/2025.</p> <p>Forwarded for information and taking necessary action to:</p> <ol style="list-style-type: none"> <li>1. The O.C., Mejia Police Station, Mejia, Bankura.</li> <li>2. The B.L. &amp; L.R.O., Mejia, Bankura.</li> </ol>	

On my  
dictation,

EXECUTIVE MAGISTRATE  
SADAR BANKURAEXECUTIVE MAGISTRATE  
SADAR BANKURA

By Order of the Court

  
B.L. & L.R.O. (S)  
BANKURA

Copy of the Notice dated 12/09/2025

**নোটিশ****In the Hon'ble Court of Ld. S.D.E.M, Bankura.****Ref:-M. P. Case No- 1001/2025 U/S:-163 BNSS, 2023****1st Party**

(1) Mahibul Islam, on behalf of Forest Range Officer, Mejia, Bankura.

=V/S=

**2nd Party**

(1) Mr. Deepak Kumar Shaw, General Manager of Shyam Steel Manufacturing company Pvt. Ltd. situated at Jemua, P.O-Mejia, Dist-Bankura.

**Schedule of Land**

District- Bankura , P.S- Mejia , Mouza-Parbatipur, J.L No-10, Dag/Plot No-485/578 as per Forest Notification No-931 for 1962 dated-08/02/1962

এতদ্বারা আপনাদের উভয় পক্ষকে জানানো যাইতেছে যে উপর বর্ণিত জায়গাকে কেন্দ্র করিয়া মাননীয় Ld. SDEM Bankura কোর্টে একটি মামলা রুজু হইয়াছে। উক্ত তপশীল কে কেন্দ্র করিয়া এমন কিছু করিবেন না যাহার দ্বারা শান্তি শৃঙ্খলা বিঘ্নিত হয়। আগামী ২৫.০৯.২০২৫ তারিখে উক্ত মামলার শুনানীর দিন ধার্য করা হইয়াছে। পুনঃ আদেশ না হওয়া পর্যন্ত শান্তি শৃঙ্খলা বজায় রাখিবেন, অন্যথায় আইনের আমলে আসিতে বাধ্য থাকিবেন। ইহা মাননীয় Ld. SDEM Bankura কোর্টের আদেশ।

আদেশানুশারে,

*Santosh Mandal*

(SI Sntosh Mandal)

Mejia P.S, District-Bankura.

Date- 12.09.2025

Translated Copy of the Notice dated 12/09/2025

**NOTICE**

**IN THE HON'BLE COURT OF THE LD. S.D.E.M. AT BANKURA**

**Ref:- M. P. Case No- 1001/2025 U/S:-163 BNSS, 2023**

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**1st Party** (1) Mahibul Islam, on behalf of **Forest Range Officer, Mejia, Bankura.**

**=V/S=**

**2nd Party** (1) Mr. Deepak Kumar Shaw, General Manager of **Shyam Steel Manufacturing company Pvt. Ltd.** situated at Jemua, P.O-Mejia, Dist-Bankura.

**Schedule of Land**

**District:** Bankura, **P.S:** Mejia, **Mouza:** Parbatipur, **J.L No-10, Dag/Plot No-485/578** as per **Forest Notification No-931 for 1962** dated-08/02/1962.

You are hereby notified that **a case has been filed** in the Hon'ble Ld. SDEM Bankura Court centering on the said document.

**Do not commit anything centering on the said schedule that might disrupt public order.**

The date for the hearing of the said case has been fixed for **25.09.2025.**

**Maintain peace and order until further orders,** otherwise, you will be bound to appear before the law.

This is the order of the Hon'ble Ld. SDEM Bankura Court.

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**By order,**

**S/D-Santosh Mandal**

(SI Santosh Mandal) Mejia  
P.S, District-Bankura.

**Date- 12.09.2025**



স্বাক্ষর  
১৯/৮/২৫

IN THE COURT OF THE LD. S.D.E.M. AT BANKURA

M.P. case No. :- ৭৪০ /2025

পরিবেশ ও অরণ্যের সংরক্ষণ, রেজিস্ট্রেশন নম্বর- S0055949 OF 2024 -  
2025, অফিস এর ঠিকানা - মেজিয়া, পোঃ- ও থানা - মেজিয়া, জেলা -  
বাকুড়া এর পক্ষে সম্পাদক সুজয় মুখার্জী, পিতা- স্বর্গীয় কানাই মুখার্জী,  
সাকিম অর্ধগ্রাম, পোঃ- মেজিয়া, থানা - মেজিয়া, জেলা- বাকুড়া।

----- বাদী

(বনাম)

শ্যাম স্টিম মেনুফ্যাকচারিং লিমিটেড (পূর্ব নাম শোভা ইম্পাত) জেমুয়া, মেজিয়া,  
থানা- মেজিয়া, জেলা- বাকুড়া।

----- বিবাদী / প্রতিপক্ষ

BANKURA (North), Forest Division of West Bengal Forest  
Department, Machantala, Patpur, P.O. & P.S.- Bankura, Dist-  
Bankura.

-----মোকাবিলা বিবাদী

বাদী পক্ষে B.N.S.S. আইনের 163 ধারা মতে দরখাস্ত :-

নিবেদন এই যে,

অত্র আদালতের নিম্নের তপশীল বর্ণিত সম্পত্তি বন বিভাগের রেকর্ড ভুক্ত সম্পত্তি  
হইতেছে এবং যাহা The Calcutta Gazette July 12, 1962-এ Gazette Notification হইয়াছে।  
নিম্ন তপশীল বর্ণিত সম্পত্তির উপর Forest Department এর পক্ষ থেকে গাছ লাগানো  
আছে। নালিশী সম্পত্তি The Calcutta Gazette July 12, 1962 এ Gazette Notification  
হইবার পর নালিশী সম্পত্তি পঃ বঃ ফরেস্ট ডিপার্ট মেন্ট, রাজ্য সরকারের দপ্তর এর  
নামেরেকর্ড যথা যথ ভাবে রেকর্ড হইয়া আছে। নালিশী সম্পত্তি শ্রেনী জঙ্গল হিসাবে নথি  
ভুক্ত আছে এবং তাহাতে পঃ বঃ ফরেস্ট ডিপার্ট মেন্ট, রাজ্য সরকারের দপ্তর হইতে গাছ  
লাগানো আছে। নালিশী সম্পত্তির জঙ্গল থেকে এলাকার মানুষ নানা ভাবে উপকৃত হয়  
আসিতেছে। অত্র নং মোকদ্দমার দরখাস্তকারী এলাকার নানা প্রকার উন্নয়ন মূলক কাজের  
সাথে যুক্ত রহিয়াছে।



(২)

বিষয়  
বিবর্তন

এক্ষণে দ্বিতীয়পক্ষ অন্যান্য লোভের আশায় কিছু অসামাজিক ব্যক্তিদের সহিত ও কিছু জমি মাফিয়ার সহিত ষড়যন্ত্র করিয় নিম্ন তপশীল বর্ণিত বন বিভাগের সম্পত্তি সম্পূর্ণ বে-আইনি ভাবে দখল করার চেষ্টা করিতেছেন। বিবাদীগণ কোন প্রকার আইন না মানিয়া সম্পূর্ণ বে-আইনি অন্যান্য লোভের আশায় বন বিভাগের লাগানো জঙ্গল এর গাছ গুলি কেটে বিক্রয় করিবার চেষ্টা এবং বন বিভাগের জায়গার উপর বে-আইনি ভাবে পন্য পরিবহনের রাস্তা তৈরী করিতেছেন। বিবাদীপক্ষ অন্যান্য লোভের আশায় নিম্ন তপশীল বর্ণিত সাধারণ মানুষের ব্যবহার করিতে বাধা বিঘ্নের সৃষ্টি করিতেছেন। বিবাদীগণ সম্পূর্ণ বে-আইনি ভাবে কোন প্রকার আইন না মানিয়া জঙ্গলের Nature and Character পরিবর্তন করার চেষ্টা করিতেছেন। নালিশী সম্পত্তিতে পঃ বঃ ফরেস্ট ডিপার্টমেন্ট, রাজ্য সরকারের দপ্তর হইতে অনেক মূল্য বান মূল্য বান গাছ লাগানো আছে। বিবাদীগণ নালিশী জঙ্গলের গাছ কেটে সরকারী সম্পত্তি নষ্ট করিতেছে এমনকি এলাকার সারারান মানুষের আনেক ক্ষতি হইতেছে। নালিশী সম্পত্তির জঙ্গল থেকে এলাকার মানুষ নানা ভাবে উপকৃত হয়। বিবাদীগণ নালিশী বন দফতরের জঙ্গলের জায়গা বেআইনি ভাবে দখল করিয়া নিজেদের মত করিয়া নানা ভাবে ব্যবহার করিবার চেষ্টা করিতেছেন। বিবাদীগণ বন বিভাগের জায়গা দখল করার জন্য নানা প্রকার বে-আইনি কৌশল অবলম্বন করিতেছেন এমনকি এলাকার মানুষ সহ বাদী বিবাদীগণের উক্ত রূপ অন্যান্য ও বে-আইনি কার্যের প্রতিবাদ ও বাধা প্রদান করিলে বিবাদীপক্ষ বাদীকে ও তাহাদের সমস্তর লোকজনদের নানা ভাবে হুমকি প্রদান করিতেছেন এমনকি মারধোর করার হুমকি প্রদান করিতেছেন যাহার ফলে উক্ত স্থলে চরম শান্তি শৃঙ্খলা ভঙ্গ হইবার চরম সমুহ সম্ভবনা আছে। বাদী বিবাদীগণের এর রূপ অন্যান্য কার্যের প্রতিবাদ করিবার জন্য বাদী সহ তাহাদের সমস্তর লোকজন ভয়ে ভয়ে দিন যাপন করিতেছেন, সেই কারনে বাদীর এই নালিশ। এই রূপ অবস্থায় বিবাদী বন বিভাগের নিম্ন তপশীল বর্ণিত জঙ্গলের সম্পত্তি জোর পূর্বক ও বে-আইনি ভাবে দখল করিয়া তাহাদের নিজেদের সুবিধা মত ব্যবহার সব পন্য পরিবহনের জন্য রাস্তা তৈরী করিতে না পারেন বা নালিশী জঙ্গলের Nature and Character পরিবর্তন করিতে না পারেন তাহাদের জন্য নালিশী সম্পত্তিতে বিবাদী সহ তাহাদের পক্ষের লোকজনদের বিরুদ্ধে B.N.S.S. আইনের 163 ধারা মতে Restrain পূর্বক Proceeding আনয়ন করা হয় তাহাদের আদেশ দানে মর্জি জানাই।



(৩)

এমতাবশতঃ প্রার্থনা,

উপরোক্ত বিবরণ মুখে বিবাদী বাহাতে বন বিভাগের নিম্ন তপশীল বর্ণিত জঙ্গলের Nature and Character Change করিতে না পারেন বা বে-আইনি ভাবে জঙ্গলের কাছ কেটে নিতে না পারেন বা নালিশী সম্পত্তির উপর পন্য পরিবহনের জন্য রাস্তা তৈরী করিতে না পারেন বা নালিশী সম্পত্তি বে-আইনি ভাবে দখল করিয়া লইতে না পারেন বা বিবাদীপক্ষ নিজ সুবিধা মত নালিশী সম্পত্তি ব্যবহার করিতে না পারে তাহার জন্য বিবাদীপক্ষের বিরুদ্ধে B.N.S.S. আইনের 163 ধারা মতে Restrain পূর্বক Proceeding আনয়ন করা হয় তাহার আদেশ দেওয়া আবশ্যিক।

#### তপশীল

জেলা- বাঁকুড়া, থানা- মেজিয়া, জে. এল. নং - ১০, খতিয়ান নং - ৩১৯, মৌজা - পার্কতীপুর, দাগ নং - ৪৮৫, শ্রেণী - জঙ্গল, মোট পরিমাণ - ৬.৫৪ একর। B.L.R.O - (২০১৭)

প্রকাশ থাকা আবশ্যিক ফরেন্স্ট ডিঃ এর সম্মুখে ন্যয় বিচারের জন্য ফরেন্স্ট ডিঃ কে অত্র মোকদ্দমায় মোকাবিলা বিবাদী হিসাবে নাম রাখা হইল। মোকাবিলা বিবাদী ফরেন্স্ট ডিঃ এর নিকট হইতে বাহাতে report call করা হইল।

#### সত্যপাঠ

উপরোক্ত বিবরণ সকল আমার জ্ঞান ও বিশ্বাস মতে সত্য, কোন অংশ মিথ্যা নহে, কোন কথা গোপন করি নাই। অদ্য বাঁকুড়া কাছারী মোকামে আসিয়া অত্র সত্যপাঠে নিজ নামের সহি সম্পাদন করিলাম।

স্বাক্ষর স্বাক্ষর

Translated copy of Petition in case No.  
980/20025

**IN THE COURT OF LD. S.D.E.M AT BANKURA**

**M.P. CASE NO.980/2025**

Sujoy Mukherjee, S/o Late Kanhai Mukherjee, Sakim Ardhamgram, P.O. Mejia, P.S. Mejia, District: Bankura executant on behalf of Environment and Forest Resolution registration no. S0055849 of 2024-2025, Office Address: Mejia, P.O and P.S: Mejia, District: Bankura. ....Petitioner

Versus

Shyam Steel Manufacturing Limited (prior name Shobha Ispat)

Jemuya, Mejia, P.S. Mejia, District- Bankura. ....Respondent

BANKURA (North), Forest Division of West Bengal Forest Department, Machantala, Patpur, P.O and P.S. Bankura, District Bankura. ....Contesting Respondent

Application under **Section 163 of the B.N.S.S. Act**

**Submissions:**

- The petitioner submits that the property mentioned in the schedule below is **recorded as forest land** in the records and is covered by **The Calcutta Gazette July 12, 1962 and Gazette Notification**.
- The land belonging to the Forest Department mentioned below is **fenced by the Forest Department**.
- The property listed in the schedule below has been properly recorded in the name of the **Forest Department, State Government Office**, following the Gazette Notification of The Calcutta Gazette July 12, 1962.
- The classification/nature of the property is **Jangal (Forest) land** and it is properly marked as belonging to the State Government Department.
- The forest land listed in the schedule below is suitable for **general public benefit** in many ways.
- The Forest Department is attempting various misdeeds and has already sold the land under the influence of certain **profiteering officials**.
- The petitioner submits that **the defendant (Shyam Steel) in collusion with some corrupt and profiteering officials** is illegally engaging in encroachment by trying to take possession of the property mentioned in the schedule. The defendant is attempting to commit misdeeds by ignoring the law that prohibits changing the Nature and Character of Forest Department land.
- The Forest Department, on the other hand, is neglecting its responsibility to protect the land, thereby creating a situation where the general public is suffering a huge loss due to the potential change in the property's nature.

The defendant is attempting to illegally change the **Nature and Character** of the scheduled property without following proper legal procedures.

- The disputed property is currently fenced off by the Forest Department, and its nature and character are recorded as **Jangal (Forest) land**, which makes it suitable and beneficial for the general public in many ways. Ignoring this fact, the defendant has repeatedly attempted to illegally occupy and use the Forest Department land, causing significant disturbance.
- It is believed by the petitioner that the Forest Department is failing to uphold its duty to protect the forest. The petitioner alleges that some members/officials of the Forest Department, **in collusion with the defendant**, have created opportunities for misdeeds and corruption, leading to huge losses for the public. The forest land is still legally recorded as forest land, and the defendant must be restrained from changing the Nature and Character of the property or using it for their own beneficial purpose.

Therefore, the petitioner requests that a **Restrain Proceeding under Section 163 of the B.N.S.S. Act** be initiated against the defendant for all the necessary actions.

**Prayer:**

**(The petitioner prays that) the defendant may not be permitted to change the Nature and Character of the said properties**, nor may they be allowed to illegally trespass upon the said property, or take possession of the said property, or use the said property as beneficial property in any way, nor may they be permitted to commit any other misdeeds. Therefore, **Restrain Proceeding under Section 163 of the B.N.S.S. Act** is invoked against the defendant, and action should be taken accordingly.

**Schedule of Land (Tapsil)**

<b>Description</b>	<b>Details</b>
<b>District</b>	Bankura
<b>Police Station</b>	Mejia
<b>J.L. No.</b> 10	
<b>Khatiyani No.</b> 319	
<b>Mouza</b>	Parbatipur
<b>Dag No.</b>	485

<b>Category</b>	Forest
<b>Total Area</b>	<b>6.54 Acres</b>
<b>BLRO</b>	Mejia

It is requested that the relevant Forest Department (D.F.O.) be named as a counter-party/defendant in this case, and that a **report be called for from the defendant Forest Department (D.F.O.)**.

**Verification:**

All the facts stated above are true to my knowledge and belief. I have not concealed any facts or spoken any falsehood. I confirm and submit this being present and signing this document of oath before the Bankura court.

**(Signature/Thumbprint) (Date: 12/09/25)**

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Court of the  
Sub-Divisional Magistrate  
Sadar, Bankura

ORDER SHEET

(Rule 129 of the Records Manual, 1917)

Order Sheet, dated from 04/09/2025 to

Sujoy Mukherjee

District: Bankura

M.P. Case No.: ...980... of 2025

(on behalf of Arannyer Sankalpa)

-Vs.-

Shyam Steel Manufacturing Ltd. & s

Nature of the Case U/S.: 163 of the Bharatiya Nagarik Suraksha Sanhita (B.N.S.S.), 2023

Serial number and date of Order	ORDER AND SIGNATURE OF OFFICER	Note of action taken on Order
---------------------------------	--------------------------------	-------------------------------

04/09/2025

Received a petition U/S. 163 of the Bharatiya Nagarik Suraksha Sanhita (B.N.S.S.), 2023 from the Petitioner. Perused the contents written in it. Also heard the Petitioner and the Ld. Advocate on behalf of the Petitioner.

Hence, it is hereby ordered that :

The B.L. and L.R.O., Mejia is directed to enquire into the petition and submit a specific report regarding dispossession of the Petitioner from the suit land and also to report regarding the allegation of the Petitioner as made against the O.P. member by next date.

The O.C., Mejia Police Station is directed to submit report and taking necessary action regarding the following points :

- Whether there is any apprehension of breach of the peace regarding the alleged matter in the locality.
- Whether the very act (as alleged by the Petitioner) by the 2<sup>nd</sup> parties may cause annoyance or injury to any person lawfully employed, or danger to human life, health or safety, or a disturbance of the public tranquillity!

The O.C., Mejia Police Station is also directed to keep close vigil so that no untoward incident may take place over the alleged issue and peace and tranquillity is maintained in the area.

Inform all concerned accordingly.

**To date: 10/11/2025.**



*[Signature]* 11/9/25  
EXECUTIVE MAGISTRATE  
SADAR BANKURA

On my dictation,

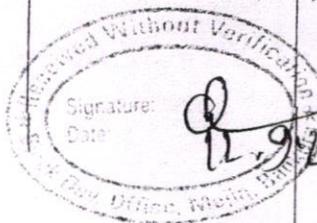
Forwarded for information and taking necessary action to:

- The O.C., Mejia Police Station, Mejia, Bankura.
- The B.L. & L.R.O., Mejia, Bankura.

By Order of the Court

B.C. To S.D.M. (S)  
BANKURA

The BDO, Mejia Block Ser office,



9. No - 762  
12.9.25

*[Signature]*  
Receiver of the Range  
Date: 12/9/25

Copy of the Reply dated 08/10/2025

GOVERNMENT OF WEST BENGAL  
OFFICE OF THE REVENUE INSPECTOR  
ARDHAGRAM..GRAM PANCHAYET

Memo No. 89/R1/Ardhagram/25

Dated : 08/10/2025

To,  
The Block Land & Land Reforms Officer  
Mejia, Dist. Bankura.

বিষয়:- মহাজমিন উদ্বৃত্তর প্রতিবেদনপত্র.  
M.P case NO - 1001/2025 w/s 163 B.N.S.S of Mouza  
Parbatipur, J.LNO-10, Plot NO - 485/578,  
Total Area - 18.40 Acre.

সহায়তা, স্থানীয় SDEM (বাঁকড়া-মদুর) মহাজমিনর আবেদন এক আবেদনানুসারে উপরোক্ত বিষয়ের পরিপ্রেক্ষিতে উক্তপত্রকে মোটামুটি জরিপ করা হয়েছে। 08/10/25 তারিখে মহাজমিন উদ্বৃত্ত গিয়েছিল। উক্তজমিন উক্তপত্রের উপস্থিত ছিলেন। উক্ত জমি 3 জানা জেন মে, 10 নং পার্বতীপুর মেমোরিয়াল দাগ নং - 485/578, মোট পরিমাণ 18.40 একর R.S, KB এক. L.R (CLR) অনুযায়ী রেকর্ডে রাখা হয়েছে। এর মধ্যে উক্ত পশ্চিমবঙ্গ সরকার পত্রিকার নামে 0.1815 জা.মে 3.34 একর এক. শ্রীমতী শ্রীমতী কাকটিকি. লিমিটেড নামে ডাঃ বেকুর 1050 নং. অধিগ্রহণ 0.22 একর এক. মকটি 250 জমি রাখতের নামে L.R (C.L.R) অনুযায়ী রেকর্ডে রাখা হয়েছে। উক্ত বিদ্যমান 485/578 দাগ প্রথমপত্রের নামে L.R (C.L.R) অনুযায়ী জেন রেকর্ড নেই। প্রথমপত্র উক্তজমিন একটি আর্টিকিউল দেখার জন্য 10 নং. পার্বতীপুর মেমোরিয়াল 485, 487 হইতে দাগ 34.47 একর রাখতের নামে অধিগ্রহণ করা হয়েছে। দাগ 485/578 দাগ Forest Notification NO - 931/002/1962 ছাড়া অন্য জেন মেমোরিয়াল পাওয়া যায় নি। বর্তমানে দেখা জেন মে, দ্বিতীয়পত্রের Shyam steel manufacturing Ltd. এর পত্রিকার ডাঃ বেকুর রেকর্ডে রাখতের উপর দিচ্ছ জা.মে আর্টিকিউল রাখা হয়েছে দ্বিতীয়পত্রের একটি মেমোরিয়াল উক্তপত্রের মহী বিবরণের মুক্তি হয়।

ইহা আবেদনর একাধি 3 প্রয়োজনীয় ককড়া-প্রদানের জন্য প্রেরণ করা হইল।

উপস্থিত:-  
মোটা - পার্বতীপুর  
জা. জেন নং - 10  
দাগ নং - 485/578  
মোট পরিমাণ - 18.40 একর।

Coventry

09/10/25

Block Land & Land Reforms Officer  
Mejia, Bankura

SK Ghosh  
08/10/25  
Revenue Inspector  
Ardhagram

To The Land Reforms Officer  
Mejia, Bankura

Subject: Field Inquiry Report of M.P. Case No. 1001/2025 U/S 163 B.N.SS of  
Mouza Parbotipur, J.L No. 10, Plot No. 485/578, Total Area 18.40 Acres

Sir,

As per the order of the Hon'ble SDEM (Bankura Sadar) and in accordance with your instructions, a notice was issued to both parties, and I visited the spot for field inquiry today, 08/10/2025. Both parties were present during the investigation.

Upon inspection, it was found that Plot No. 485/578, measuring 18.40 acres, situated in Mouza Parbotipur, J.L No. 10, is duly recorded in R.S., K.B, and L.R. CLR records. Out of the total area, 3.44 acres (0.1815 share) is recorded in the name of the Collector on behalf of the Government of West Bengal, 0.22 acres is recorded in the name of Shyam Steel Manufacturing Ltd. under Khatian No. 1050 through its Director, and the remaining portion is recorded in the names of 250 raiyats as per the L.R. CLR records.

It is also found that the first party has no L.R. CLR record in their name with respect to the disputed Plot No. 485/578. During the investigation, the first party produced a certificate claiming 34.47 acres in Plot Nos. 485 and 487 of Mouza Parbotipur relating to acquisition for the Forest Department. However, in respect of Plot No. 485/578, no such documentation was found except for Forest Notification No. 932 of 1962.

At present, it is seen that the second party, Shyam Steel Manufacturing Ltd., through its Director, has dumped soil and filled a portion of the land recorded in their possession, which has led to a dispute between the two parties. This report is hereby submitted for your information and for taking necessary action.

Schedule Tafsil

<b>Mouza</b>	Parbatipur
<b>J.L. No.</b>	10
<b>Police Station</b>	Mejia
<b>Plot No.</b>	485/578
<b>Category</b>	Forest
<b>Total Area</b>	<b>18.40 Acres</b>

---

**Sd/-**

**Block and Land Reforms Officer** Mejia, Bankura.

**Dated: 08/10/25**

**Sd/-**

**Revenue Inspector** Ardhagram.

**Dated: 08/10/25**

Copy of the Legal notice Dated  
13/10/2025

Gunjan Kumar Singh  
Advocate  
Bar Association Room  
No.18  
High Court, Calcutta



Mob : 9007430256  
E-mail :  
[gksingh.ind@gmail.com](mailto:gksingh.ind@gmail.com)  
2 Garstin Place, 5<sup>th</sup> Floor,  
Room No.2  
P.S. – Hare Street, Near  
Bankshall Court, Kolkata-  
700001

*" Justice Delayed is Justice Denied "*

Ref: LN/1310/2025 Date : 13 Oct 2025

**LEGAL NOTICE**

To  
The District Magistrate  
Bankura – 722101

**Sub:** Illegal handing over of the land under the forest notification being Parbatipur Mouza, J.L. No. – 10 Plot No. – 485/578, Total Area – 18.40 acres to Shyam Steel.

**My client:** Mr. Sujoy Mukherjee, son of Late Kanailal Mukherjee, resident of Village & Post – Ardhagram, P.S. – Mejia, District – Bankura, Pin – 722101.

Sir/Madam,

Under the instruction and on behalf of my client, I hereby serve upon you the following:

That my client, through the environmental organization "Paribesh O Aranya Sankalpa," has already brought to your notice that the land in question is classified as forest land under the jurisdiction of the Forest Department.

Kind attention is hereby drawn that, despite repeated objections and prior intimation, it has come to our knowledge that the Land Department, particularly through the office of the BL&RO, Mejia, is taking active steps to transfer or grant possession of the said land to a private entity, namely M/s Shyam Steel. That such act being illegal has raised the eyebrows of the common public and

actions are patently illegal, arbitrary, and in direct violation of the provisions of the Forest (Conservation) Act, 1980, as well as the orders of the Hon'ble Supreme Court in T.N. Godavarman Thirumulpad v. Union of India & Ors.

Purportedly a public petition regarding this matter is already pending, and in the meantime the concerned organisation in the best interest of public if required shall knock the doors of the Hon'ble High Court at Calcutta and the National Green Tribunal (NGT) seeking judicial protection of the environment and forest ecosystem, it is incumbent upon your authority to ensure that the status quo of the land is maintained until the final adjudication of the matter.

It is further noted with grave concern that earlier, a large number of trees valued at several crores of rupees were felled from this area, causing irreparable ecological damage and amounting to gross negligence and dereliction of duty by the concerned departments. The said illegal deforestation is already the subject of judicial scrutiny and forms part of the pending prayers before the Hon'ble Courts.

In the light of the above facts and circumstances, we hereby demand justice and immediate intervention in the following terms:

1. That all illegal activities, including any construction, clearing, or transfer of possession in respect of the said forest land, be forthwith suspended.
2. That all illegal felling of trees or alteration of the natural character of the land be immediately stopped and any machinery or personnel engaged in such activities be withdrawn without delay.
3. That the Forest Department be allowed unhindered access to safeguard, protect, and demarcate the said land in accordance with the relevant environmental and forest protection statutes.

4. That an immediate inquiry if required by an impartial and suitable investigating agency, be initiated into the conduct of the officers responsible for permitting or overlooking such illegal actions.
5. That all erroneous land records, if any, purporting to record the said forest land in the name of any private or industrial entity, be immediately reviewed, annulled, and rectified under due process of law.
6. That the principles of "precautionary measure," "polluter pays," and "public trust doctrine," as enshrined by the Hon'ble Supreme Court, be strictly adhered to in all further actions concerning the said land.

It is further submitted that any act in contravention of the above directions will be treated as wilful contempt and violation of statutory forest conservation provisions, thereby inviting appropriate legal proceedings both civil and criminal in nature.

You are hereby to ensure and to maintain complete status quo over the said land and also to ensure immediate cessation of all illegal felling and land transfer activities, failing which my client shall be constrained to seek urgent judicial intervention before the Hon'ble National Green Tribunal and the Hon'ble High Court at Calcutta and the appropriate legal forums.

You are further put on strict notice of the gravity of the matter and the potential legal repercussions should any action be taken by your office contrary to the spirit and specific demands of this notice. You are requested to act diligently and in strict adherence to the rule of law.

This demand of justice is issued without prejudice to our client's rights to initiate all necessary legal actions, including but not limited to seeking appropriate injunctive relief and pursuing contempt proceedings, in the event of any attempt to renew or validate the illegal license in question.

You are further requested to reply this demand of justice within a period of 14 days of its receipt.

An early action shall be highly solicited.

Yours faithfully,

*Gunjan Kumar Singh*  
Advocate

Copy to:

- 1) Division Forest Office, BANKURA NORTH,  
Bankura Link Rd, Machantala,  
Patpur Tamlibandh Jail Rd, Bankura, West Bengal 722101
- 2) Superintendent Of Police  
Chandmaridanga, Bankura, PIN: 722101
- 3) District Land Revenue Officer (DLRO),  
Administrative Building, Bankura Collectorate,  
Bankura, West Bengal - 722101
- 4) Sub-Divisional Officer, Bankura Sadar, Bankura  
Bankura Collectorate, Machantala, Bankura, West Bengal, PIN - 722101.
- 5) Block Development Officer,  
Mejia, Bankura – 722143
- 6) Sabhapati, Mejia Panchayat Samite,  
Mejia, Bankura – 722143
- 7) Officer-in-Charge, MEJIA  
Mejia Police Station, Mejia, P.O. Durlavpur,  
District-Bankura, West Bengal, PIN-722183
- 8) RANGER, MEJIA  
Mejia Forest Range Office, P.O. & P.S. – Mejia,  
District – Bankura, Pin- 722143
- 9) BLRO, MEJIA  
Mejia, Bankura District,  
West Bengal, Pin - 722143.

# পরিবেশ ও অরণ্যের সংকল্প

83

রেজিস্ট্রেশন নম্বর - S0055949 OF 2024-2025

Mob - 7719151342 / 8145754160

Gmail - aranyersankalpo@gmail.com

মেজিয়া, বাঁকুড়া, পঃ বঃ

পরিবেশ রক্ষা ও মরুজ অরণ্যই হোক আমাদের অটুট সংকল্প।

প্রাপ্ত - .....

তারিখ - 18/10/2025

• TO  
THE CHAIRMAN  
NATIONAL GREEN TRIBUNAL  
FARIDKOT HOUSE , NEW DELHI -11

• TO  
THE CHAIRMAN  
NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, NEW TOWN , KOLKATA -70015

**Subject: Request for investigation Immediate stop construction Encroachment by force and release of forest land illegally occupied by Shyam Steel Manufacturing Ltd. (formerly Shova Ispat).**

**Respected Sir,**

With due respect, I would like to submit that the following scheduled lands,(WEST BENGAL , BANKURA DISTRICT ,PS- MEJIA , MOUZA – PARBOTIPUR, JL NO – 10, PLOT NO – 485/578 , TOTAL AREA -18.40 ACRE ) recorded as forest land in the records of the Forest Department, have for the past several years been under illegal occupation within different mouzas of Mejia Block, Bankura District. Shyam Steel Manufacturing Ltd. (formerly known as Shova Ispat) has destroyed the forest on these lands, sold trees worth several crores of rupees, and is now incorporating these forest lands into their factory premises.

Moreover, they have begun preparations overnight to construct a goods Transporting road through these areas. Therefore, I earnestly request that these forest department lands be immediately identified and inspected on the ground, and steps be taken to free them from illegal occupation. The occupied lands, which are classified as forest areas, should be formally handed back to the Forest Department.

All kinds of construction activities and changes in the classification of these lands must be stopped immediately. If necessary, permanent deployment of police and forest department forces should be arranged in the area until the forest lands are fully restored under the control of the Forest Department.

It is to be noted that most of these lands are already listed in the Forest Notification and earlier records as forest/jungle areas. Unfortunately, with the collusion of the factory owners and certain officials of the Land Department, the classification of these lands has been changed, and records are being manipulated in the names of persons of their choice.

We possess detailed evidence of these illegal activities and are ready to present them before you or before a higher court whenever required

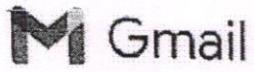
Yours faithfully

Sudoy Mukherjee  
Vill + Po - Ardhamgram  
PS - MEJIA  
Dist - Bankura  
Pin - 722143, West Bengal  
Ph No - 7710151342

Copy of the proof of service through gmail for the legal Notice dt  
18/10/2025

12/4/25, 6:40 PM

Gmail - FOREST



aranyer sankalpo <aranyersankalpo@gmail.com>

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**FOREST**

1 message

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aranyer sankalpo <aranyersankalpo@gmail.com>  
To: publicgrievance-ngt@gov.in

Sat, Oct 18, 2025 at 11:22 PM

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 FOREST DEPERMENT20251018\_23124531.pdf  
318K

মেজিয়া, বাঁকুড়া, পঃ বঃ

পরিবেশ রক্ষা ও মনুজ অরণ্যই হোক আমাদের অটুট মঙ্গল।

পত্রিক - POAS/13/25

তারিখ - 19/10/2025

TO  
THE BIRBAHA HANSDA  
CABINATE MINISTER  
FOREST AND CONSUMER AFFAIRS (GOVT OF W.B)

**Subject: Request for investigation & immediate stop construction Encroachment by force and release of forest land illegally occupied by Shyam Steel Manufacturing Ltd.**

**Respected Madam,**

With due respect, I would like to submit that the following scheduled lands, (WEST BENGAL , BANKURA DISTRICT ,PS- MEJIA , MOUZA – PARBOTIPUR, JL NO – 10, PLOT NO – 485/578 , TOTAL AREA -18.40 ACRE ) recorded as forest land in the records of the Forest Department, have for the past several years been under illegal occupation within different mouzas of Mejia Block, Bankura District. Shyam Steel Manufacturing Ltd. has destroyed the forest on these lands, sold trees worth several crores of rupees, and is now incorporating these forest lands into their factory premises.

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We possess detailed evidence of these illegal activities and are ready to present them before you or before a higher court whenever required

Yours faithfully

*Sudoy Mukherjee*

SUJOY MUKHERJEE

VILL+POST - ARDHAGRAM

PS-MEJIA , DIST - BANKURA

PIN – 722143 , WB

PH NO - 7719151342

Copy to :-

1. HONBLE CM, MAMATA BANERJEE.
2. DISTRICT MAGISTRATE , BANKURA DISTRICT.
3. SUPERINTEND OF POLICE , BANKURA DISTRICT.
4. CHIF SECRETARY, FOREST DEPERMENT, (GOVT OF W.B)
5. TO THE CHAIRMAN , NATIONAL GREEN TRIBUNAL, FARIDKOT HOUSE, NEW DELHI – 11.
6. TO THE CHAIRMAN , NATIONAL GREEN TRIBUNAL, NEW TOWN, KOLKATA -700015.
7. D.F.O , BANKURA
8. RANGER MEJIA , BANKURA
9. B.D.O MEJIA & SABHAPATI, MEJIA PANCHAYAT SAMITI.
10. OFFICER IN-CHARGE ,MEJIA POLICE STATION, MEJIA , BANKURA.
11. BL & LRO , MEJIA ,BANKURA.

# পরিবেশ ও অরণ্যের সংকল্প

বেসিফ্রেমের নম্বর - 50055949 OF 2024-2025

সম্পাদক - সুজয়া মুখার্জী

Mob - 77191 51342

Gmail - mukherjeesujoy994@gmail.com

মোক্তিয়া, বাকুড়া, পং ব

পত্রিক - POAS/16/25...

তারিখ - 17/11/2025

To  
The Hon'ble District Magistrate  
Bankura



Subject: Regarding the unscientific construction of an overbridge by Shyam Steel on the Mejia-Parbatipur road under Mejia Block.

Hon'ble Sir,

We had previously informed you that Shyam Steel Manufacturing Ltd has been attempting for quite some time to construct an overbridge on the Mejia-Parbatipur road in order to unlawfully occupy a piece of land belonging to the Forest Department. Earlier, a mass complaint was submitted to your office, and pursuant to that complaint, an on-site inspection was conducted by government engineers under the supervision of the Mejia Panchayat Samiti and the Mejia Block Administration.

The inspection report clearly states that the company has not maintained the required height and width prescribed by government regulations for public safety. Despite this finding in the government engineers' report, the company has been taking advantage of the long holidays and continuing the illegal construction during night hours. Their primary objective is to take possession of the land recorded under Plot No. 485/578, JL No-10, Mouza-Parbatipur which belongs to the Forest Department, using the construction of the overbridge as a pretext.

As we have already informed you, they are continuing the construction unlawfully, ignoring government orders and your directives. We request a thorough investigation into the matter and immediate cessation of the construction work. If this is not stopped, large vehicles—such as fire engines or heavy machinery—will not be able to enter the village in the future. Since the road is narrow, this unscientific construction increases the risk of accidents, and the structure itself may collapse at any time, posing a grave danger to many lives.

Therefore, we earnestly request you to stop this unscientific and illegal construction immediately and to ensure that whatever has already been built is demolished and reconstructed only after obtaining proper permission and in accordance with government standards.

Copy to-

- 1) CM, Govt of West Bengal
- 2) Chief Secretary, Govt of West Bengal
- 3) Home Secretary, Govt of West Bengal
- 4) SP, Bankura
- 5) SDO, Bankura Sadar, Bankura
- 6) BDO, Mejia
- 7) OC, Mejia
- 8) BLRO, Mejia
- 9) Mejia PS, Mejia

With 6 copies supporting documents

Yours Faithfully

Receiving Officer  
Central Receiving Section  
Bankura Collectorate  
(Contents not verified)



Copy of the Proof of Service through  
Gmail for teh representation dated  
17/11/2025

12/4/25, 6:44 PM

Gmail - Regarding unscientific constnution of an overbridge by shyam steel under meija block

**M** Gmail

aranyer sankalpo <aranyersankalpo@gmail.com>

---

**Regarding unscientific constnution of an overbridge by shyam steel under meija block**

1 message

---

aranyer sankalpo <aranyersankalpo@gmail.com>  
To: cm@wb.gov.in

Mon, Nov 17, 2025 at 10:40 AM

please find the attachment

thanking you

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 Document 61.pdf  
4390K

## Appendix

### National Green Tribunal Act (2010)

#### 14-Tribunal to settle disputes

(1) The Tribunal shall have the jurisdiction over all civil cases where a substantial question relating to the environment (including enforcement of any legal right relating to the environment), is involved and such question arises out of the implementation of the enactments specified in Schedule I.

(2) The Tribunal shall hear the disputes arising from the questions referred to in sub-section (1) and settle such disputes and pass order thereon.

(3) No application for adjudication of dispute under this section shall be entertained by the Tribunal unless it is made within a period of six months from the date on which the cause of action for such dispute first arose:

Provided that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period, allow it to be filed within a further period not exceeding sixty days.

#### 18- Application or appeal to Tribunal.

(1) Each application under sections 14 and 15 or an appeal under section 16 shall, be made to the Tribunal in such form, contain such particulars, and, be accompanied by such documents and such fees as may be prescribed.

(2) Without prejudice to the provisions contained in section 16, an application for grant of relief or compensation or settlement of dispute may be made to the Tribunal by--

- (a) the person, who has sustained the injury; or
- (b) the owner of the property to which the damage has been caused; or
- (c) where death has resulted from the environmental damage, by all or any of the legal representatives of the deceased; or
- (d) any agent duly authorised by such person or owner of such property or all or any of the legal representatives of the deceased, as the case may be; or

- (e) any person aggrieved, including any representative body or organisation; or
- (f) the Central Government or a State Government or a Union territory Administration or the Central Pollution Control Board or a State Pollution Control Board or a Pollution Control Committee or a local authority, or any environmental authority constituted or established under the Environment (Protection) Act, 1986 (29 of 1986) or any other law for the time being in force:

Provided that where all the legal re

representatives of the deceased have not joined in any such application for compensation or relief or settlement of dispute, the application shall be made on behalf of, or, for the benefit of all the legal representatives of the deceased and the legal representatives who have not so joined shall be impleaded as respondents to the application:

Provided further that the person, the owner, the legal representative, agent, representative body or organisation shall not be entitled to make an application for grant of relief or compensation or settlement of dispute if such person, the owner, the legal representative, agent, representative body or organisation have preferred an appeal under section 16.

(3) The application, or as the case may be, the appeal filed before the Tribunal under this Act shall be dealt with by it as expeditiously as possible and endeavour shall be made by it to dispose of the application, or, as the case may be, the appeal, finally within six months from the date of filing of the application, or as the case may be, the appeal, after providing the parties concerned an opportunity to be heard.

**Section 2(m)** "substantial question relating to environment" shall include an instance where,—

(i) there is a direct violation of a specific statutory environmental obligation by a person by

which,—

(A) the community at large other than an individual or group of individuals is affected or

likely to be affected by the environmental consequences; or

(B) the gravity of damage to the environment or property is substantial; or

(C) the damage to public health is broadly measurable;

(ii) the environmental consequences relate to a specific activity or a point source of pollution;

## SCHEDULE I

[See sections 14(1), 15(1), 17(1)(a), 17(2), 19(4) (j) and 34(1)]

1. The Water (Prevention and Control of Pollution) Act, 1974;
2. The Water (Prevention and Control of Pollution) Cess Act, 1977;
3. The Forest (Conservation) Act, 1980;
4. The Air (Prevention and Control of Pollution) Act, 1981;
5. The Environment (Protection) Act, 1986;
6. The Public Liability Insurance Act, 1991;
7. The Biological Diversity Act, 2002.

## **Forest Conservation Act, 1980**

### Section 2

*“Restriction on the dereservation of forests or use of forest land for non-forest purpose.*

*Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing.*

*(i) that any reserved forest (within the meaning of the expression "reserved forest" in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved;*

*(ii) that any forest land or any portion thereof may be used for any non-forest purpose;*

*(iii) that any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organisation not owned, managed or controlled by Government;*

*(iv) that any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for reforestation.*

## **Constitution Of India**

### **Article 48A in Constitution of India**

48A. Protection and improvement of environment and safeguarding of forests and wild life [*After article 48 of the Constitution, the following article shall be inserted Constitution (Forty-Second Amendment) Act, 1976*]

**The State shall endeavour to protect and improve the environment and to safeguard the forests and wild life of the country.**

51A. Fundamental Duties It shall be the duty of every citizens of India-

- (a) to abide by the Constitution and respect its ideals and institutions, the National Flag and the National Anthem;
- (b) to cherish and follow the noble ideals which inspired our national struggle for freedom;
- (c) to uphold and protect the sovereignty, unity and integrity of India;
- (d) to defend the country and render national service when called upon to do so;
- (e) to promote harmony and the spirit of common brotherhood amongst all the

people of India transcending religious, linguistic and regional or sectional diversities; to renounce practices derogatory to the dignity of women;

(f) to value and preserve the rich heritage of our composite culture;

(g) to protect and improve the natural environment including forests, lakes, rivers and wild life, and to have compassion for living creatures;

(h) to develop the scientific temper, humanism and the spirit of inquiry and reform;

(i) to safeguard public property and to abjure violence;

(j) to strive towards excellence in all spheres of individual and collective activity so that the nation constantly rises to higher levels of endeavour and achievement.

(k) who is a parent or guardian to provide opportunities for education to his child or, as the case may be, ward between the age of six and fourteen years.

### **Environment Protection Act**

**Section 3 (2) (v) restriction of areas in which any industries, operations or processes or class of industries, operations or processes shall not be carried out or shall be carried out subject to certain safeguards;**

### **Section 163 in Bharatiya Nagarik Suraksha Sanhita, 2023**

**163. Power to issue order in urgent cases of nuisance or apprehended danger.**

(1) In cases where, in the opinion of a District Magistrate, a Sub-divisional Magistrate or any other Executive Magistrate specially empowered by the State Government in this behalf, there is sufficient ground for proceeding under this section and immediate prevention or speedy remedy is desirable, such Magistrate may, by a written order stating the material facts of the case and served in the manner provided by section 153, direct any person to abstain from a certain act or to take certain order with respect to certain property in his possession or under his management, if such Magistrate considers that such direction is likely to prevent, or tends to prevent, obstruction, annoyance or injury to any person lawfully employed, or danger to human life, health or safety or a disturbance of the public tranquillity, or a riot, or an affray.

(2) An order under this section may, in cases of emergency or in cases where the circumstances do not admit of the serving in due time of a notice upon the person against whom the order is directed, be passed ex parte.

(3) An order under this section may be directed to a particular individual, or to persons residing in a particular place or area, or to the public generally when frequenting or visiting a particular place or area.

(4) No order under this section shall remain in force for more than two months from the making thereof:

Provided that if the State Government considers it necessary so to do for preventing danger to human life, health or safety or for preventing a riot or any affray, it may, by notification, direct that an order made by a Magistrate under this section shall remain in force for such further period not exceeding six months from the date on which the order made by the Magistrate would have, but for such order, expired, as it may specify in the said notification.

(5) Any Magistrate may, either on his own motion or on the application of any person aggrieved, rescind or alter any order made under this section by himself or any Magistrate subordinate to him or by his predecessor-in-office.

(6) The State Government may, either on its own motion or on the application of any person aggrieved, rescind or alter any order made by it under the proviso to sub-section (4).

(7) Where an application under sub-section (5) or sub-section (6) is received, the Magistrate, or the State Government, as the case may be, shall afford to the applicant an early opportunity of appearing before him or it, either in person or by an advocate and showing cause against the order; and if the Magistrate or the State Government, as the case may be, rejects the application wholly or in part, he or it shall record in writing the reasons for so doing.

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA  
OA No. \_\_\_\_\_ of 2025

In the matter of:

Milan Rakshit  
Paribesh O Aranya Sankalp

...Applicant

Versus

State of West Bengal & Ors.

....Respondents

KNOW ALL to whom these present shall come that I, Milan Rakshit S/o Sh. Sridhar Rakshit , aged 41 yrs, R/o Ardhamgram, kshiraitor, Bankura, Ardhamgram, West Bengal, 722143, duly authorised to file this Application/Petition by Paribesh O Aranya Sankalp, a registered Society. I do hereby appoint Ms. Jyotika Kalra Advocate Enrolment no. D-554/1990 Mobile n., 9911335676, Ms. Ayushi Chugh Advocate Enrl.no. D-2380/2017 Mobile No. 9953767798, Aditya Jha Advocate Enrl no. D-7337/2022, Office: Resolve Legal, 8, Todarmal Lane, Bengali Market, New Delhi-110001. (hereinafter called the advocate/s) to be my/our Advocate in the above noted case authorise him:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our acts, as if done by me/us to all intents and purposes.

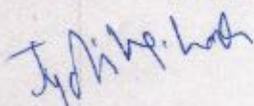
And I/we undertake that I/we or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

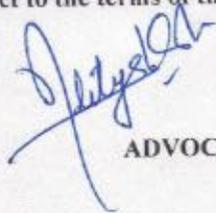
And I/we the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

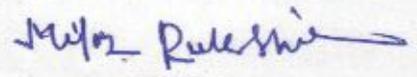
And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once fee is paid, I/we will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 3rd Day of November 2025.

Accepted subject to the terms of the fees. I Identify Signature of

  
ADVOCATE

  
ADVOCATE

  
CLIENT